

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal
in OA No. 360 of 2018 in the matter Shree Nath Sharma Vs Union of India & Ors and
other Environmental issues.

(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cmcdep360@gmail.com,

To

The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
Near India Gate,
New Delhi- 110001

No.CMC/2022/ 920
Dated: 24-5-2022

Subject: Report on visit to the garbage dumping site at Manesar, District Gurugram, Haryana by the Monitoring Committee, Constituted by the Hon'ble National Green Tribunal under the Chairmanship of Justice Pritam pal, Former Judge Punjab & Haryana, High Court and now as Chairman of Monitoring Committee on 30.04.2022 and 19.5.2022 in compliance to order dated 28.04.2022 in OA no. 303 of 2022 in the matter of News item published in the Times of India dated 26.04.2022 – Titled "Massive Fire at Garbage Mound in Manesar, two dead".

.....

It is submitted that the Hon'ble National Green Tribunal has considered the News item published in Times of India dated 26.4.2022- Titled "Massive Fire at Garbage Mound in Manesar' two dead" in terms of OA No. 303 of 2022 on 28.4.2022 and has directed in para no. 4, which is reproduced as under:

Para 4

We also request the Monitoring Committee, constituted by this Tribunal headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court, to monitor execution of certain orders of this tribunal of Haryana. The Committee may undertake visit to the site, interact with stake holders and give its factual report with recommendations for further course of action. The Committee may be assisted by CPCB, State PCB, Haryana State Disaster management Authority, District Magistrate and Superintendent of Police, Gurugram. Haryana State PCB will be nodal agency for coordination and compliance. The report may be filed within in month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ ORC Support PDF and not in the form of Image PDF. The Committee may also give a copy of its report to the Chief Secretary, Haryana for his response.

Therefore, in compliance to order 28.4.2022 in OA No. 303 of 2022 in the matter of News item published in the Times of India dated 26.04.2022 – Titled "Massive Fire at Garbage Mound in Manesar, two dead", the Monitoring Committee has visited the solid waste dumping sites of Manesar area and sites of other areas concerning to the matter on 30.4.2022 and 19.5.2022

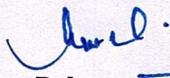
and has prepared its report, which is enclosed herewith and is sent through email at judicial-ngt@gov.in for kind consideration of Hon'ble National Green Tribunal.

It is further submitted that the above said report is also being sent through email at judicial-ngt@gov.in.

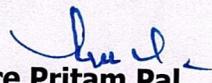
DA/As above

Endst no. CMC/2022/921

A copy of the above is forwarded to the Chief Secretary, Haryana for information and necessary action please.


Justice Pritam Pal
Former Judge,
Punjab & Haryana High Court and
now as Chairman of the
Monitoring Committee

Dated: 24-5-2022


Justice Pritam Pal
Former Judge,
Punjab & Haryana High Court and
now as Chairman of the
Monitoring Committee

Report

Of the

Monitoring Committee

in compliance to order dated 28.4.2022

in

OA No. 303 of 2022

in the matter of

**News item published in The Times of
India dated 26.4.2022**

titled

**"Haryana: Massive Fire at garbage
mound in Manesar, 2 dead"**

Submitted on:

24th May, 2022

Contents

Point No.	Description	Page No.
1.0	Background	1
1.1	About news item published in Times of India dated 26.4.2022 mentioning the death of 1 person and injuries to 2 persons in the fire incidents occurred in the dry solid waste collection site.	1
2.0	Visit to the boulder, gravel and sand mining sites of District Yamunanagar	1-3
2.1	Observations of the Monitoring Committee	3
2.1.1	Visit to the storage site for storage of mixed dry solid waste on two sites having an area about 15 acres and 13 acres owned by private persons and HSIIDC, respectively	3-5
2.1.2	Visit of the Monitoring Committee to solid waste dumping sites of Municipal Corporation, Manesar on 19.5.2022	6
2.1.2.1	Material Recovery Facility site at sector 8, District Manesar	6
2.1.2.2	Solid waste dumping sites at Sector 1, Manesar	6-7
2.1.2.3	Solid waste dumping site at village Manesar	7-8
2.1.2.4	Newly constructed MRF site at village Naurangpura, Manesar	8
2.1.2.5	Solid waste dumping site near Bas Kushla, sector 8, HSIIDC, Manesar	9
2.2	Visit to other areas concerning to the case	9
2.2.1	Visit to the legacy waste dump site located in village Ram Singh Pura, Tehsil Bawal (District Rewari)	9
2.2.1.1	Observations of the Monitoring Committee	9-10
2.2.2	Visit to the dry solid waste dumping site located at village Ram Singh Pura , Tehsil Bawal (Rewari) operating by private persons	10-11
2.2.2.1	Observation of the Monitoring Committee	11
3.0	Conclusions and recommendations of the Monitoring Committee	12
3.1	About massive fire incident occurred on 25.4.2022	12-13
3.2	Visit to incident site and other solid waste dumping sites	13
3.2.1	Short term measures:	13
3.2.2	Medium term measures	14
3.2.3	Other Action Points	14-15
Annexures		
	Annexure-1	16-18
	Annexure-2	19
	Annexure-3	20-25
	Annexure-4	26-41
	Annexure-5	42-45
	Annexure-6	46-48
	Annexure-7	49
	Annexure-8	50-58
	Annexure-9	59-85

Report on visit to the garbage dumping site at Manesar, District Gurugram, Haryana by the Monitoring Committee, Constituted by the Hon'ble National Green Tribunal under the Chairmanship of Justice Pritam pal, Former Judge Punjab & Haryana, High Court and now as Chairman of Monitoring Committee on 30.04.2022 and 19.5.2022 in compliance to order dated 28.04.2022 in OA no. 303 of 2022 in the matter of News item published in the Times of India dated 26.04.2022 – Titled "Massive Fire at Garbage Mound in Manesar, two dead".

1.0 Background

1.1 About news item published in Times of India dated 26.4.2022 mentioning the death of 1 person and injuries to 2 persons in the fire incidents occurred in the dry solid waste collection site.

The Hon'ble National Green Tribunal has considered the News item published in the Times of India dated 26.04.2022 – Titled "Massive Fire at Garbage Mound in Manesar, two dead" in terms of OA no. 303 of 2022 on 28.04.2022 and it was mentioned that the matter has been taken up in the light of captioned media report of death of two persons and injuries two others in a fire in the garbage mound spread over an area of 25 acres at Manesar, District Garugram, Haryana. It has been mentioned that prima facie it appears that there is failure to comply with the Solid Waste Management Rules, 2016 which have been specified a timeline for disposal of the legacy waste. The authorities in the State of Haryana are thus, accountable for consequences of such statutory failure by way of compensation to the heirs of the deceased and also to prevent such occurrence in future. The State authorities are also required to comply with the rules for remediation of legacy waste and also processing of current waste by preparing an action plan.

Accordingly, the Hon'ble National Green Tribunal in para no. 4 of the said order has directed as under:

Para no. 4

We also request the Monitoring Committee, constituted by this Tribunal headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court, to monitor execution of certain orders of this tribunal of Haryana. The Committee may undertake visit to the site, interact with stake holders and give its factual report with recommendations for further course of action. The Committee may be assisted by CPCB, State PCB, Haryana State Disaster management Authority, District Magistrate and Superintendent of Police, Gurugram. Haryana State PCB will be nodal agency for coordination and compliance. The report may be filed within in month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ ORC Support PDF and not in the form of Image PDF. The Committee may also give a copy of its report to the Chief Secretary, Haryana for his response.

List for further consideration on 30.05.2022.

Copy of orders dated 28.4.2022 in OA No. 303 of 2022 is annexed as per **Annexure-1.**

2.0 Compliance of order dated 28.04.2022 in OA no. 303 of 2022 by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal.

In compliance to order dated 28.04.2022 in OA No 303 of 2022 in the matter of News item published in the Times of India dated 26.04.2022 – Titled "Massive Fire at Garbage Mound

in Manesar, two dead”, the Monitoring Committee visited the Garbage dumping site of Manesar, District Gurugram on 30.04.2022.

During the visit, the following were present:

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Monitoring Committee
1.	Justice Pritam Pal, Former Judge, Punjab and Haryana High Court	Chairman
2.	Ms Urvashi Gulati, IAS (Retd), Former Chief Secretary, Haryana	Member
3.	Sh. Suneel Dave, Additional Director, CPCB	Member
3	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) The list of the officers, present during the visit, is as per **Annexure-2**.

The Monitoring Committee, District Magistrate, Gurugram, Assistant Commissioner, Police, Commissioner Municipal Corporation Manesar, officers of CPCB, HSPCB, Regional Office, Gurugram and Disaster management Authority, met at site of incident on 30.4.2022 and held meeting, wherein, the Commissioner Municipal Corporation Manesar informed as under:

- i) Municipal Corporation Manesar (MCM) was constituted vide a gazette notification No. S.O/58/H.A 16/1994/S.3/2020 dated 24.12.2020.
- ii) The fire broke out in the slums constructed on private land in Kakrola Village and the owner of the land is Sh. Sunil Yadav. The site in question has division in ownership- one half is a private land and other half of the land is disputed with HSIIDC.
- iii) HSIIDC Manesar has not handed over the sanitation services to MCM, although MCM has been at times addressing complaints of dumping of garbage in even HSIIDC areas, in view of public safety. HSIIDC's waste would earlier used to send to Bandhwari and villages would dump their waste in HSIIDC limits. Post the constitution of MCM, the waste from villages started being bio remediated at Bawal, Rewari; MCM has also been spreading awareness among BWGs and at times has been challaning them, too.
- iv) Tender for door to door collection, segregation, transportation as well as processing of waste already floated on dated 12.10.2021 and is under process. Tender for sanitation and C&D waste management are already in process for entire Manesar, even for HSIIDC areas.
- v) Division wise estimate for street sweeping work of whole Manesar including HSIIDC area has been sent to Directorate for administrative approval vide memo No. MCM/EE-SBM/2022/136 dated 4.5.2022 & memo No. MCM/EE-SBM/2022/140 dated 4.5.2022, respectively.
- vi) Post this unfortunate incident, MCM has written to the HQ, to allow hiring additional 500 personnel vide Memo. No. MCM/EE(SBM)/2022/151 dated 5.5.2022 to address sanitation needs of even HSIIDC areas, till sanitation tenders are awarded (these tenders already include HSIIDC areas). At present MCM has less than 1000 personnel engaged in sanitation services against an

estimated population of 3.5 lakh. The actual population will be known through a spot survey, which is at present being conducted, since the census 2021 has been delayed. But a ballpark estimate informs that the actual population will be above 5 lakh.

vii) The solid waste is being dumped on this site from many years before the constitution of MCM. The composition of waste is of mostly industrial nature as well as waste being dumped by nearby bulk waste generators & slum dwellers. The indiscriminate dumping of industrial waste allegedly took place on this site by industries established near this.

viii) MCM is unable to undertake remediation of legacy waste at HSIIDC sites, since there is no approval for it. MCM is ready to bio remediate the legacy waste lying on the site if, the monetary liability is pre decided. At present legacy waste of MCM is being bio remediated at the dumping site in Bawal, Rewari.

The details as mentioned above, have also been submitted by Municipal Corporation, Manesar are mentioned in its letter No. 152 dated 9.5.2022 (**Annexure-3**)

Thereafter the Monitoring Committee along with officers of the departments as mentioned in **Annexure-2** visited the site where incident had occurred on 25.4.2022 and made the following observations.

2.1 Observations of the Monitoring Committee:

2.1.1 Visit to the storage site for storage of mixed dry solid waste on two sites having an area about 15 acres and 13 acres owned by private persons and HSIIDC, respectively.

- H*
- i) From local inquiry, it came to know that there are two pieces of land, one site, which is owned by private persons having an area about 15 acres and second site, having an area about 13 acres, which is across the road, belongs to Haryana State Industrial Infrastructure Development Corporation (HSIIDC). Private land of about 15 acres, which is owned by private persons, detail of which is enclosed as per **Annexure-4**, has been taken on lease by private contractors namely Sh. Jatinder Yadav, Dhanewar Yadav, Shamsheer Singh, Deepak, Mukesh and some more contractors for collecting dry waste material like PVC drums, plastic waste, waste paper, cardboards and other dry waste material, collected from industries and various solid waste collection points of Municipal Corporation, Manesar. At this storage site, about 200-250 jhuggies/huts had also been constructed, where the labourer, engaged in collecting and segregating the dry waste of various categories as mentioned above, were also residing. There was no separate sites for jhuggies and storage of dry waste.
 - ii) It was further informed to the Monitoring Committee that suddenly on the night of 25.4.2022, wind started blowing and in few minutes, it was accelerated. It was told that in one of the jhuggi, a lady after finishing its cooking process, left the chulla with half extinguished fire pieces, which became the source of starting of fire in the area and in few minutes, it spread over in the area and whole of dry waste material and jhuggies existing on about 15 acres of private land, caught fire and it also spread on jhuggies and dry waste material existing in 2nd piece of land belonging to HSIIDC. During incident, one lady was fully burnt and died, whereas, about 2 persons were

injured who were hospitalized. All the jhuggies/ huts and dry waste material collected at site were totally burnt.

- iii) The police authority along with personal of fire brigade succeeded in controlling the fire from both the pockets having an area about 15 acres and 13 acres in the morning hours of 26.4.2022. All the huts / Jhuggies, which were about 250-300 in number on both the sites, were found totally burnt and there were only ashes of burnt material.
- iv) On first site (15 acres), lot of garbage / mixed solid waste dumped by Municipal Corporation Manesar was found dumped, which also caught fire during incident and lot of material was burnt during the fire.

The photographs showing the burnt area in 15 acres belonging to private persons are mentioned as per **plates 1 to 4.**

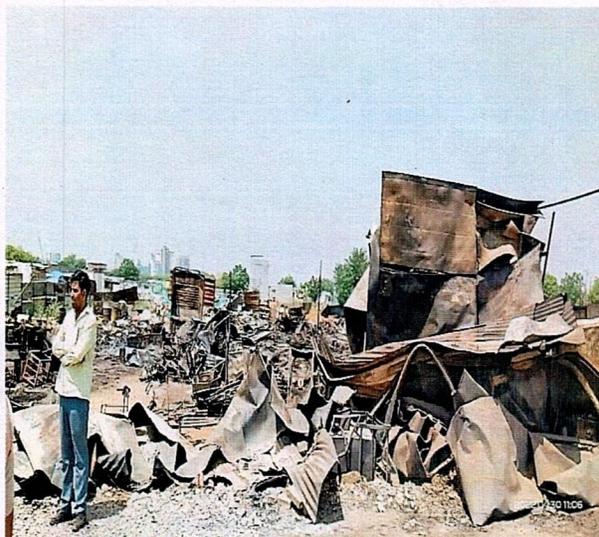


Plate-1: photograph showing burnt area with burnt container and other dry waste.

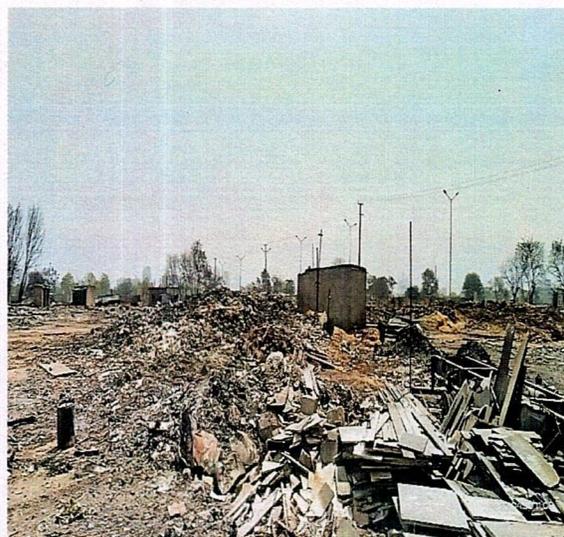


Plate-2: Photograph showing burnt area with burnt dry waste of different category



Plate-3: Photograph showing ash of burnt solid waste dumped by Municipal Corporation, Manesar

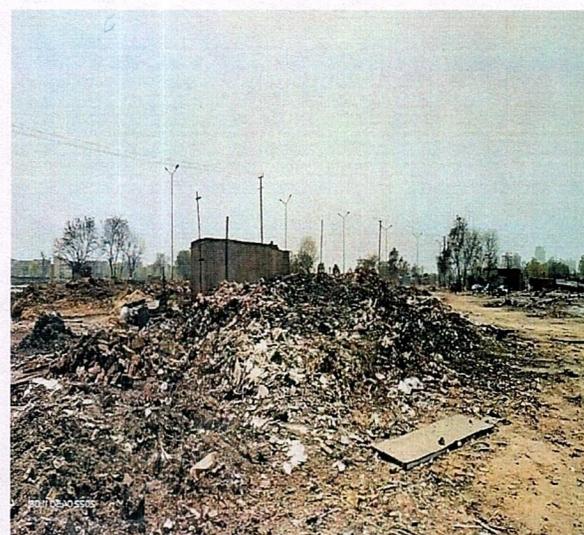


Plate-4: photograph showing burnt solid waste dumped by Municipal Corporation, Manesar

- v) At the 2nd site, which belongs to HSIIDC, Haryana having an area of about 13 acres, it was told that about 25-30 huts/ jhuggies were set up at the site for residing the labourers and the solid waste/ garbage, which was in dry form, was collected at the site and these jhuggies were built up in between the heaps of these dry solid waste consists of plastic drums, plastic waste, cardboard, used paper other dry solid waste material etc. During the fire incident, all the jhuggies and dry solid waste material were totally burnt and only ashes remained there.

- vi) Lot of C&D waste was found dumped by the Municipal Corporation, Manesar at site belonging to HSIIDC, Haryana. Besides, C&D waste, lot of garbage/ solid waste of MC Manesar was also found dumped at the site, which was found burnt partially.
- vii) Police authority has registered FIR in the case. In FIR, the statement of the Sh. Vikas Kumar S/o Munesawar Paswan resident of village Bhuapur Barry Gang Thana Bakhtiarpur District Patna, Bihar, Mobile No. 7703934263, age 19 years was recorded.

The case was registered under section 336/304A of IPC. The copy of the FIR is enclosed as per

Annexure-5.

The photographs showing the burnt area including Jhuggies/ huts of waste pickers along with dry waste material and C & D waste lying dumped at the site are mentioned as per **Plates 5 to 6.**



- viii) The Monitoring Committee was informed that about 500 TPD solid waste (wet and dry waste) is generated by the Municipal Corporation, Manesar. There is almost 0 % source segregation of solid waste. The Mixed solid waste is dumped at solid waste dumping sites at various locations within Manesar area and about 250 TPD is sent to the solid waste dumping site (legacy waste dump site) at Bawal, District Rewari, Haryana, which is about 50 kms away from Manesar area. As per the record submitted by Municipal Corporation, Manesar, the total quantity of mixed fresh solid waste and old solid waste sent to solid waste dumping site at Bawal from 14.05.2022 to 19.05.2022 has been mentioned as 1547.3 MT with an average of 258 TPD **(Annexure-6)**, whereas, remaining 250 TPD mixed fresh solid waste is piling up at the solid waste dumping sites in Manesar area and increasing the heaps of solid waste dumping sites in the area.

Handwritten mark

- ix) Municipal Corporation, Manesar has failed to comply with the Solid Waste Management Rules 2016 and has conducted the following violations:
 - i) There is 0% source segregation of solid waste including plastic waste.
 - ii) No compost pits have been provided for management of wet waste.
 - iii) No material recovery facilities have been provided for management of dry waste.
 - iv) No plastic waste collection centers have been provided at the dedicated places.
 - v) There are lot of garbage vulnerable points at various locations of the city Manesar.
 - vi) No mechanism has been adopted for collection and management of domestic hazardous waste.

2.1.2 Visit of the Monitoring Committee to solid waste dumping sites of Municipal Corporation, Manesar on 19.5.2022

The Chairman of the Monitoring Committee and Dr. Babu Ram, Technical Expert of the Monitoring Committee and the officers of the departments (**Annexure-7**) visited the following solid waste dumping sites of Municipal Corporation, Manesar area on 19.05.2022.

2.1.2.1 Material Recovery Facility site at sector 8, District Manesar

The Mixed (un-segregated) solid waste is dumped at MRF site, where plastic waste, paper and card board etc is segregated manually. The inert material was found collected at site. For processing of wet waste, 02 nos. organic waste composter, each of capacity 2 ton per day have been installed, whereas, as per the record submitted by Municipal Corporation, Manesar for the period February-2022 to April-2022, organic waste composter has been operated for processing of wet waste ranging between 0.60-1.0 TPD(**Annexure-8**), which is quite less. It was further informed that the manure is produced in these composters in 24 hours and the same is used in the parks or distributed free of cost in the society.

The photographs showing segregation of mixed solid waste being done, inert waste and organic waste composter set up at site are mentioned as per **Plates 7 to 9**.



Plate-7: Photograph showing solid waste being segregated at screening machine



Plate-8: Photograph showing heap of inert waste after segregation of solid waste



Plate-9: Photograph showing organic waste composter of capacity 4 TPD set up at MRF site.

2.1.2.2 Solid waste dumping sites at Sector 1, Manesar

The Monitoring Committee in the presence of officers of the departments visited the solid waste dumping site at Sector 1, Manesar. In the said area, lot of un-segregated solid waste, which was found containing fresh mixed waste and old mixed waste. At this site no boundary wall, no green belt have been provided and only in one side iron sheet

has been erected in a small portion. The condition of the solid waste dumping site was pathetic and miserable.

The photographs showing the mixed solid waste lying dumped at dumping site, the dumping site without boundary wall and green belt and iron sheet erected on one side in some portion are mentioned as per **Plates 10 to 12.**



Plate-10: Photograph showing the mixed solid waste lying dumped at dumping site



Plate-11: Photograph showing solid waste dumping site without boundary wall and green belt all around the dumping site

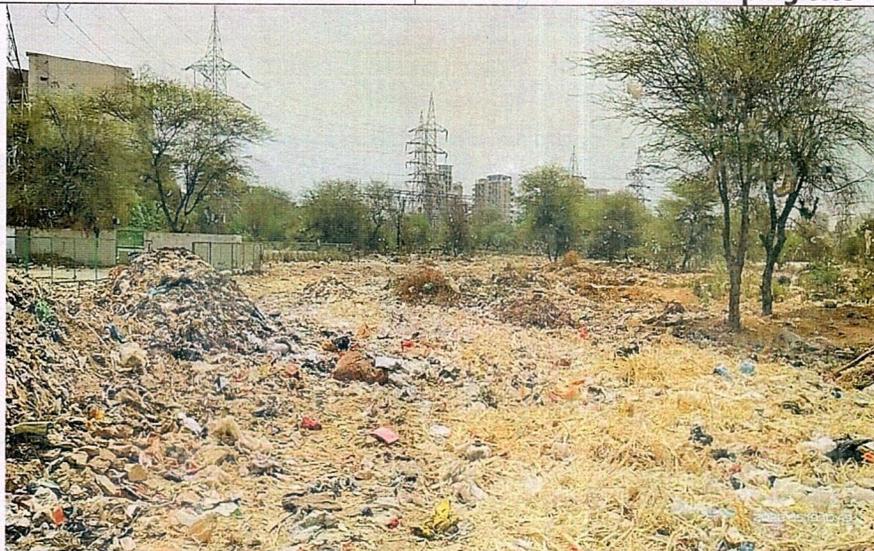


Plate-12: Photograph showing solid waste dumping site with iron sheet boundary wall of small length on one side of boundary wall and no boundary wall and green belt on other sides

2.1.2.3 Solid waste dumping site at village Manesar

The Monitoring Committee in the presence of officers of the departments visited the solid waste dumping site at village Manesar. Lot of unsegregated (mixed) solid waste was found dumped at solid waste dumping site having an area of 5-6 acres. No boundary wall and green belt have been provided around the solid waste dumping site. The stray animals were found eating solid waste. For the storage of the solid waste, a big closed storage godown was constructed and the same was also found containing lot of mixed and unsegregated old solid waste. The overall condition of the solid waste dumping site was miserable and pathetic.

The photographs showing the solid waste dumping site containing fresh mixed solid waste and old mixed solid waste, stray animals found eating solid waste and storage godown for dumping of solid waste are mentioned as per **Plates 13 to 15.**



Plate-13: Photograph showing solid waste dumping site containing fresh mixed waste and old mixed waste and animals at the dumping site

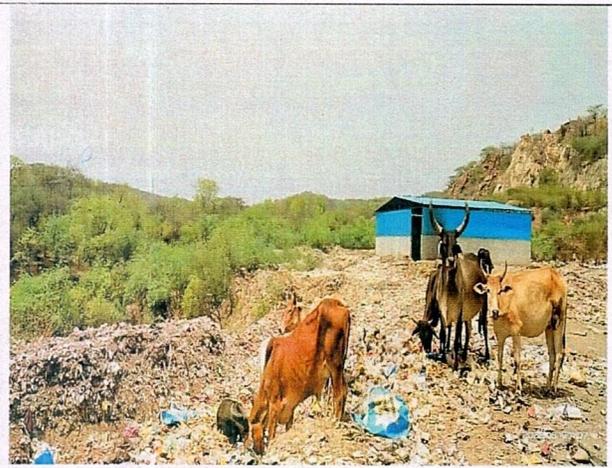


Plate-14: Photograph showing stray animals found eating solid waste at solid waste dumping site



Plate-15: Photograph showing lot of mixed solid waste lying dumped in a storage godown

2.1.2.4 Newly constructed MRF site at village Naurangpura, Manesar

The Monitoring Committee in the presence of officers of the departments visited the Newly constructed MRF site at village Naurangpura, Manesar on 19.5.2022 and it was observed that MRF site has been constructed recently and few quantity of plastic waste and other dry waste were found containing in the compartments of the MRF. Some of compartments were empty and very few quantity of dry waste is carried out at MRF site for its segregation

The photographs showing the MRF with empty compartment and containing few quantity of segregated dry waste in other compartments are mentioned as per **plates 16 & 17**.

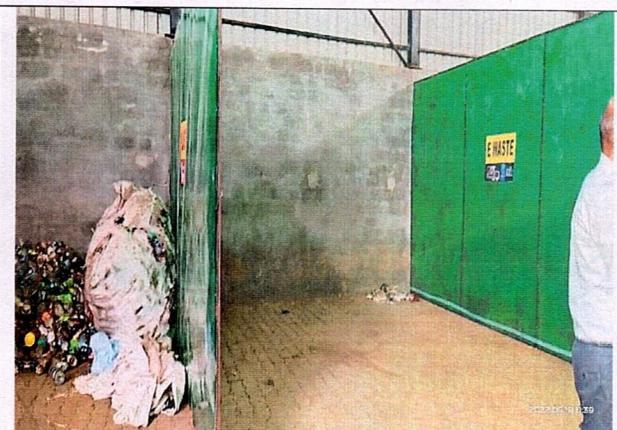


Plate-16: Photograph showing MRF site with empty compartments and very few quantity in other cabins of MRF



Plate-17: Photograph showing MRF site with compartments and very few quantity of segregated dry waste

2.1.2.5 Solid waste dumping site near Bas Kushla, sector 8, HSIIDC, Manesar

The Monitoring Committee in the presence of officers of the departments visited the solid waste dumping site located near Bas Kushla, sector 8, HSIIDC, Manesar. The Monitoring Committee observed that lot of unsegregated (mixed) solid waste was found dumped at solid waste dumping site having an area of about 10 acres. No boundary wall of suitable height and green belt has been provide around the solid waste dumping site. The condition of the solid waste site was pathetic and miserable. The photographs showing the unsegregated solid waste containing fresh mixed solid waste and old mixed solid waste without boundary wall and green belt are mentioned as **Plates 18 & 19**.



Plate-18: Photograph showing lot of mixed fresh solid waste and mixed old solid waste without boundary wall and green belt



Plate-19: Photograph showing lot of mixed fresh solid waste and mixed old solid waste without boundary wall and green belt

2.2 Visit to other areas concerning to the case

2.2.1 Visit to the legacy waste dump site located in village Ram Singh Pura, Tehsil Bawal (District Rewari)

The Monitoring Committee along with the Officers of HSPCB, Regional Offices, Gurugram & Dharuhera, Municipal Corporation, Manesar and officer of CPCB visited the legacy waste dump site of Bawal area on 30.4.2022, where the mixed solid waste (fresh and old waste) about 500 TPD, generated by the Municipal Corporation, Manesar is disposed of. It was informed that solid waste of towns Dharuhera, Rewari, Bawal and Manesar is reaching at site. The contract for remediation of legacy waste of these towns has been given by MC Rewari. During visit to the legacy waste dump site of Bawal area, the Monitoring Committee has made the following observations:

2.2.1.1 Observations of the Monitoring Committee

- a) It was informed that about 1,84,000 MT of old solid waste/ legacy waste is lying dumped at the legacy waste dump site of Bawal area. At the said site, the solid waste of Manesar, Bawal, Rewari and Dharuhera area is disposed of. The total area under the legacy waste dump site is 14 acres.
- b) For the remediation of old solid waste / legacy waste dumped at dump site at Bawal, a private agency namely PATHAYA has been engaged by the Municipal Council, Rewari.
- c) The said agency has setup 02 trommel machines and one new machine namely Duremax Thapar Machine of capacity 2500 TPD. Trommel machines (2Nos) are lying

idle at site and only new machine namely Duremax Thapar Machine was in operation at site.

- d) During visit, segregation/ screening of legacy solid waste was being done with new machine and about 60000 MT legacy waste has been remediated so far. The byproducts namely RDF, Bio-soil, C & D waste and inert material are generated during the processing of legacy waste. It was informed that bio-soil is used by the farmers or dumped in low lying area. RDF, bio-soil, C&D waste and inert waste are lying at site. With the remediation of legacy waste, about 20% of the land has been vacated.
- e) For the treatment of leachate generated from the legacy waste dump site, an effluent treatment plant, consisting of collection tank, aeration chamber and filtration system, has been installed but the same was found lying defunct.

The photographs showing heap of legacy waste dumped at dumping site of Bawal area, trommel machines not in operation, Thapar machine installed at legacy waste dump site for remediation of legacy waste, byproducts produced like RDF and Bio-soil after remediation of legacy waste and effluent treatment plant lying defunct are mentioned as per **Plates 20 to 23**.



Plate-20: Photograph showing heap of legacy waste lying dumped at solid waste dumping site at Bawal area

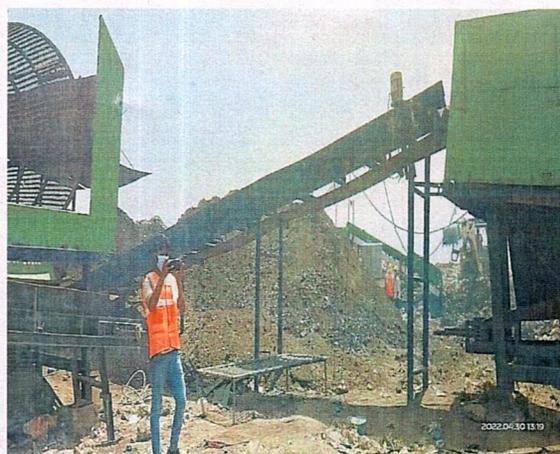


Plate-21: Photograph showing trommel machine not in operation and Thapar Machine for remediation of legacy installed at legacy waste dump site of Bawal area



Plate-22: Photograph showing byproducts produced (RDF & Bio-soil) after remediation of legacy waste



Plate-23: Photograph showing defunct effluent treatment plant installed for treatment of leachate.

2.2.2 Visit to the dry solid waste dumping site located at village Ram Singh Pura, Tehsil Bawal (Rewari) operating by private persons.

The Monitoring Committee during its visit to Bawal area, also visited one of the storage site set up for storing the dry solid waste in village Ram Singh Pura, Tehsil Bawal,

District Rewari in the presence of officers of HSPCB, Regional office, Gurugram and Regional Office, Dharuhera on 30.4.2022. At this dry waste dumping site, lot of dry waste in the form of plastic waste, PVC drums, waste paper, cardboard and other dry waste material etc., collected from the industries by the contractor by taking the land on lease from the farmer is stored. After segregating dry solid waste at site, segregated material is sold in the market of Delhi area. During visit, the following observations were made by the Monitoring Committee.

2.2.2.1 Observations of the Monitoring Committee

- a) No boundary wall has been constructed around the dry waste dumping site.
- b) Lot of dry waste consisting of plastic waste, PVC drums, waste paper, waste rubber, cardboard and other dry waste material etc. was found collected in haphazard manner and no segregated material was found at site.
- c) The persons available at site informed that the contractor has taken the land of a farmer on lease and the dry solid waste consisting of plastic waste, PVC drums, waste paper, cardboard, waste rubber and other dry waste material etc. is collected from the industries and the same after segregation and cleaning is sold in market of Delhi area. No authorization has been ascertained from any department including Pollution control Board for storage of such material, which is inflammable and hazardous in nature.

The photographs showing the dry waste consisting of plastic waste, PVC drums, waste paper, cardboard and other dry waste material etc. are mentioned as per **Plates 24 to 26.**

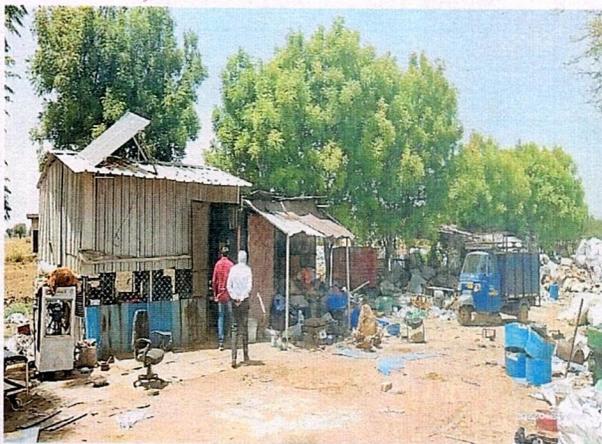


Plate-24: Photograph showing the storage site for storage of various kind of dry waste like PVC drums, plastic waste and other dry waste material etc. operated by private contractor.

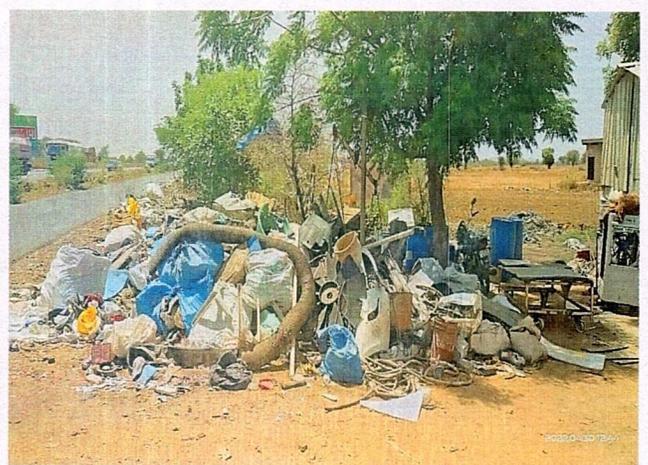


Plate-25: 2nd photograph showing the storage site for storage of various kind of dry waste like PVC drums, plastic waste, waste rubber and other dry waste etc. operated by private contractor.

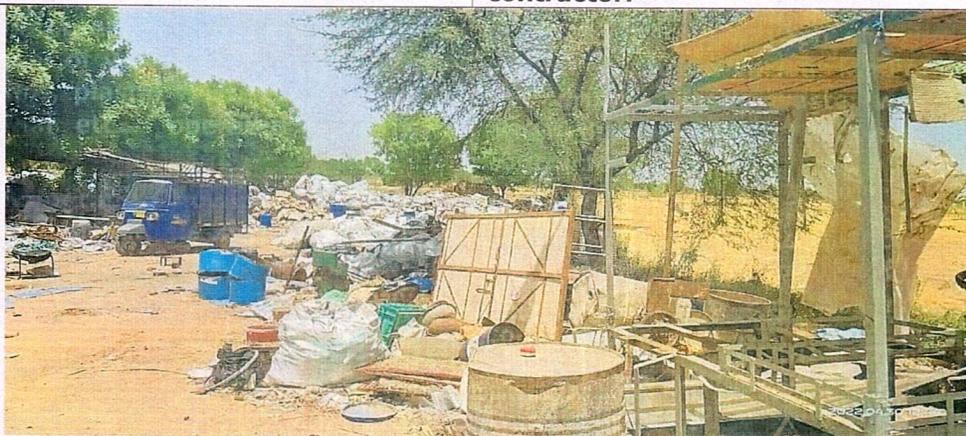


Plate-26: 3rd photograph showing the storage site for storage of various kind of dry waste like PVC drums, plastic waste, waste rubber and other dry waste etc. operated by private contractor.

3.0 Conclusions and recommendations of the Monitoring Committee

3.1 About massive fire incident occurred on 25.4.2022

- i) During visit to the incidental site of Manesar area, where the incident took place and massive fire incident had occurred, Assistant Commissioner Police informed to the Chairman of the Monitoring Committee that suddenly on the night of 25.4.2022, wind started blowing and in few minutes, it was accelerated. It was told that in one of the jhuggi, a lady after finishing its cooking process, left the chulla with half extinguished fire pieces, which became the source of starting of fire in the area and in few minutes, it spread over in the area and whole of dry waste material and jhuggies existing on about 15 acres of private land, caught fire and it also spread on jhuggies and dry waste material existing in 2nd piece of land belonging to HSIIDC. During incident, one lady was fully burnt and died, whereas, about 2 persons were injured who were hospitalized. All the jhuggies/ huts and dry waste material collected at site were totally burnt. The Department of Police has lodged FIR in the case and the enquiry in the matter has been given to the personal of rank of ASI.

The Chairman of the Monitoring Committee directed ACP, Manesar that enquiry in the matter may be transferred to any other Senior level office of Department of Police and the enquiry against the defaulting persons, which are responsible for occurring the incident by way of spreading massive fire at the garbage collection point at Manesar due to collection of dry waste in the form of PVC drums, plastic waste, waste paper, card boards and other dry waste material and became the cause of death to the innocent lady and persons injured during the incident may be completed within the shortest period for further action in the matter.

- ii) From the local enquiry, the Monitoring Committee came to know that there are two pieces of land, out of which one site is owned by private persons having an area about 15 acres and second site, having an area about 13 acres, which is across the road, belongs to Haryana State Industrial Infrastructure Development Corporation (HSIIDC). Private land of about 15 acres, which is owned by private persons, has been taken on lease by private contractors namely Sh. Jatinder Yadav, Dhanewar Yadav, Shamsher Singh, Deepak, Mukesh and some more contractors for collecting dry waste material like PVC drums, plastic waste, waste paper, card boards, and other dry waste material, collected from industries and various solid waste collection points of Municipal Corporation, Manesar. At this solid waste dumping site / storage site, about 200-250 jhuggies/huts had also been constructed, where the labourer, engaged in collecting and segregating the dry waste of various categories as mentioned above, were also residing. There was no separate sites for jhuggies and storage of dry waste.

Therefore, the Monitoring Committee recommends that District Authority, Manesar shall identify the private persons/ contractors who were engaged in

collecting the dry solid waste of various categories like PVC drums, plastic waste, waste rubber and other dry waste material etc illegally at solid waste dumping site located in about 15 acres of land owned by the private persons and in about 13 acres of land owned by HSIIDC and these private contractors/ persons may be penalized under the provisions of CRPC for illegally storing the various category of dry waste collected from industries/ garbage vulnerable points and allowing the waste pickers to reside between the storage site by constructing small huts/ Jhuggies at the said location. No demarcation between huts/ Jhuggies and storage site of dry solid waste, collected from industries/ corporation area, had been made by the contractors.

3.2 Visit to incident site and other solid waste dumping sites

After visit to the site, where incident took place and Massive fire incident had occurred on 25.4.2022 due to firing in dry solid waste collected by the private contractors and solid waste dumped by Municipal Corporation Manesar, other solid waste dumping site of Municipal Corporation, Manesar, visit to the legacy waste dump site of Bawal area and dry waste collected by private contractor at storage site in village Ram Singh Pura, Tehsil Bawal, District Rewari on 30.4.2022 and 19.5.2022, the Monitoring Committee has made the following recommendations:

3.2.1 Short term measures:

- Re
- i) Municipal Corporation, Manesar may lift ashes of burnt material and other half burnt solid waste material from the site of incident within 07 days and the same may be sent to Bawal site for its scientific disposal. The expenditure made on lifting and transportation of said material from the incidental site may be recovered from the owners of private land, the list of which has been mentioned by Naib Tehsildar, Manesar vide letter No. 1731 dated 6.5.2022 (Annexure-4).**
 - ii) HSIIDC, Manesar may hand over the sanitation services to the Municipal Corporation, within 15 days and waste from the villages may be remediated at Bawal site.**
 - iii) Municipal Corporation may increase its sanitation services in the area against the present population and all the legacy waste dumping sites existing within Corporation and HSIIDC area may be disposed of at legacy waste dump site, in Bawal area within 02 months.**
 - iv) HSIIDC may allocate suitable site for management of dry waste generated by the industries existing in IMT area within 01 month. For management of hazardous waste including PVC drums, agreement may be made by the industries with hazardous waste management site at village Pali, Faridabad within 01 month.**

3.2.2 Medium term measures

The Monitoring Committee in the presence of the officers of the Departments has visited the solid waste dumping sites of Manesar area on 30.04.2022 and 19.05.2022 and it has been observed that lot of mixed (un-segregated) fresh and old mixed solid waste has been dumped at various locations of Manesar area. The details w.r.t. visit to the solid waste dumping sites have been mentioned at pages no. 3 to 9 of this report. The conditions of the solid waste dumping sites are pathetic and miserable and these dumping sites are without boundary wall and green belt. The stray animals were found eating mixed solid waste at dumping site. Presently, the mixed fresh solid waste as well mixed old solid waste lying at dumping sites is collected through trucks and carried to solid waste dumping site at Bawal, District Rewari. The said dumping site is a legacy waste dump site, where the machinery like trommel and Thapar machine have been set up for processing of legacy waste, whereas, mixed fresh solid waste and mixed old solid waste is sent by the Municipal Corporation, Manesar at the site.

Further, the Monitoring Committee has observed that Municipal Corporation, Manesar and HSIIDC have failed to comply with the Solid Waste Management Rules, 2016 as mentioned at ix) in para 2.2.1.

Therefore, the Monitoring Committee recommends that Municipal Corporation, Manesar may prepare separate Action Plan covering each activity under the thematic areas i.e. Waste Management (Solid Waste, Plastic waste, C&D waste, Biomedical waste and E-waste), Air Quality Management, Water Quality Management, Industrial wastewater management and Noise Pollution Management as per the indicative template given by CPCB while preparing District Environment Plan of various districts of the State, a copy of which is enclosed as per Annexure-9, by 30.6.2022 and start implementing the same by 31.8.2022. Haryana State Pollution Control Board may be appointed as nodal agency in the matter.

3.2.3 Other Action Points

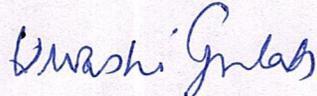
1. HSPCB, Regional Office, Gurugram may impose environmental compensation on Municipal Corporation, Manesar in compliance to directions issued by Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 for not complying with the Municipal Solid Waste Rules, 2016 and has been found non complaint due to violations as mentioned above at ix) in para 2.2.1.
2. HSPCB, Regional Office, Gurugram may take legal action against the officers of HSIIDC responsible for not taking any action to comply with the provisions of the Solid Waste Management Rules, 2016 as HSIIDC was also equally responsible to comply with the said rules.
3. HSPCB, Regional Office, Gurugram may identify the industries, which are handing over PVC drums and other hazardous waste material to the contractor, which were otherwise to be sent to the hazardous waste management site developed in Haryana area and violating the provisions of the Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016. Action against

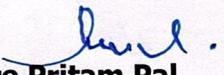
the defaulting industries may be taken under the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 within 01 month.

4. HSPCB, Regional Office, Dharuhera shall identify the industries which are handing over PVC drums and other hazardous waste material to the contractor, which were otherwise to be sent to the hazardous waste management site developed in Haryana area and violating the provisions of the Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016. Action against the defaulting industries may be taken under the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 within 01 month.


Dr. Babu Ram
Technical Expert


Sunil Dave
Additional Director, CPCB


Ms. Urvashi Gulati
IAS (Retd)
Former Chief Secretary of
Haryana


Justice Pritam Pal
Former Judge,
Punjab and Haryana
High Court and now as
Chairman of the
Monitoring Committee

Item No. 10

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 303/2022

In re: News item published in The Times of India dated 26.04.2022 titled
"Haryana: Massive Fire at garbage mound in Manesar, 2 dead"

Date of hearing: 28.04.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. Proceedings have been initiated in this matter in the light of captioned media report of death of two persons and injuries to two others in a fire in the garbage mound spread over 25 acres of land at Manesar, District Gurugram, Haryana. Prima-facie it appears that there is failure to comply with the Solid Waste Management Rules, 2016 which have specified a timeline for disposal of the legacy waste. The Authorities in the State of Haryana are, thus, accountable for the consequences of such statutory failure by way of compensation to the heirs of the deceased and also to prevent such occurrences in future. The State Authorities are also required to comply with the rules for remediation of legacy waste and also processing of current waste by preparing an action plan.

2. We note that similar incidents are taking place at several places. The Tribunal has dealt with similar incidents of fire at Ludhiana and Delhi vide orders dated 21.04.2022 in OA No. 286/2022, *In re: News item published in The Indian Express dated 20th April, 2022,*

titled "7 Charred to death in fire near Ludhiana dumpsite", dated 22.04.2022 in OA No. 288/2022, *In re: News item published in The Times of India dated 22nd April, 2022, titled "Delhi: Another long-drawn effort to douse fire at Ghazipur landfill"* and dated 27.04.2022 in OA No. 300/2022, *In re : News item published in News 18 dated 26.04.2022 titled "Delhi: Massive Fire at Bhalswa Dump Yard, Fourth This Year; 13 Fire Tenders on Spot".*

3. We find it necessary to ascertain the factual position with regard to the cause of death, persons responsible for failure and remedial measures adopted or proposed. Let the Chief Secretary, Haryana furnish a report to this Tribunal in this regard.

4. We also request the Monitoring Committee constituted by this Tribunal headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court to monitor execution of certain orders of this Tribunal in Haryana. The Committee may undertake visit to the site, interact with the stakeholders and give its factual report with recommendations for future course of action. The Committee may be assisted by CPCB, State PCB, Haryana State Disaster Management Authority, District Magistrate and Superintendent of Police, Gurugram. Haryana State PCB will be nodal agency for coordination and compliance. The report may be filed within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Committee may also give a copy of its report to the Chief Secretary, Haryana for his response.

List for further consideration on 30.05.2022.

A copy of this order be forwarded to Chief Secretary, Haryana, Justice Pritam Pal, former Judge of Punjab and Haryana High Court, CPCB, State PCB, Haryana State Disaster Management Authority, District Magistrate and Superintendent of Police, Gurugram by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

April 28, 2022
Original Application No. 303/2022
DV

During the visit of monitoring committee on dated 30-04-2022, following officer were present at site:-

Sr. No.	Name & Designation with Department of the officer
1.	Sh. Nishant Kumar Yadav, IAS, Deputy Commissioner, Gurugram
2.	Sh. Munish Sharma, IAS, Commissioner, Municipal Corporation, Manesar
3.	Ankita Chaudhary, IAS, SDM, Gurugram (North)
4.	Sandeep Singh, Regional Officer, Haryana State Pollution Control Board, Gurugram (South)
5.	Sh. Manbir Singh, IPS, DCP, Manesar, Gurugram
6.	Smt. Alka Chaudhary, Joint Commissioner, Municipal Corporation, Manesar, Gurugram
7.	Sh. Suresh Kumar, HPS, ACP, Manesar, Gurugram
8.	Sh. Subhash Vats, AGM, HSIIDC, Manesar, Gurugram



From

The Joint Commissioner (HQ)
Municipal Corporation
Manesar

To

Deputy Commissioner
Gurugram

Memo: MCM/JC (HQ)/2022/ 152

Dated: 09/05/2022

Subject: Submission of detailed report/note on the points relating to the management of solid waste in compliance to order dated 28.04.2022 in OA No. 303 of 2022 in reference to the News item published in Times of India dated 26.04.2022-Titled: "Massive fire at garbage mound in Manesar, 2 dead"

Reference No.: CMC/2022/901, Endst No. CMC/2022/902 dated 04.05.2022

On the subject cited above, please find enclosed herewith, the detailed report on the points mentioned in set of points in the letter received from your good office.

This letter is issued with the approval of Commissioner, Municipal Corporation Manesar.

Submitted for your kind perusal.

Joint Commissioner (HQ)
Municipal Corporation,
Manesar

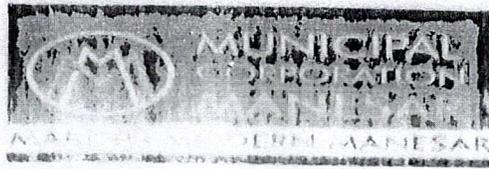
Endst No. MCM/JC (HQ)/2022/ 153

Dated: 09/05/2022

A copy forwarded to following for information & necessary action please.

1. Superintending Engineer, Municipal Corporation Manesar
2. EE (SBM), Municipal Corporation Manesar
3. PA-to-W/Commissioner, Municipal Corporation Manesar

Joint Commissioner (HQ)
Municipal Corporation,
Manesar

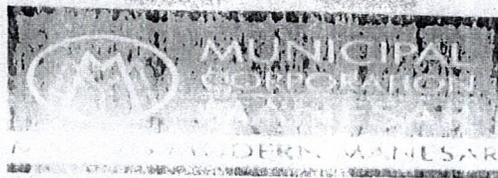


Detailed report/note on the points relating to the management of solid waste in compliance to order dated 28.04.2022 in OA No. 303 of 2022 in reference to the News item published in Times of India dated 26.04.2022-Titled: "Massive fire at garbage mound in Manesar, 2 dead"

SL. No	Points
1.	<p>Brief history of the site in question and criteria perhaps at that stage to select the site</p> <p>Municipal Corporation Manesar (MCM) was constituted vide a gazette notification No. S.O/58/H.A 16/1994/S.3/2020 dated 24.12.2020.</p> <p>The fire broke out in the slums constructed on private land in Kakrola Village and the owner of the land is Sh. Sunil Yadav. The site in question has division in ownership – one half is a private land and other half of the land is disputed with HSIIDC.</p> <p>HSIIDC Manesar has not handed over the sanitation services to MCM, although MCM has been at times addressing complaints of dumping of garbage in even HSIIDC areas, in view of public safety. HSIIDC's waste would earlier got to Bandhwari and villages would dump their waste in HSIIDC limits. Post the constitution of MCM, the waste from villages started being bioremediated at Bawal, Rewari; MCM has also been spreading awareness among BWGs and at times has been challaning them, too.</p> <p>Tender for door-to-door collection, segregation, transportation as well as processing of waste already floated on dated 12.10.2021(Tender ID: 2021_HRY_192024_1 & Tender Ref No.MCM/EE-SBM/2021/SPL-1) and is under process. Tender for sanitation and C&D waste management are already in process for entire Manesar, even for HSIIDC areas.</p> <p>Division wise Estimate for Street Sweeping work of whole Manesar including HSIIDC</p>



		<p>areas has been sent to Directorate for administrative approval vide Memo No.MCM/EE-SBM/2022/136 dated 04.05.2022 & Memo.No.MCM/EE-SBM/2022/140 dated 04.05.2022 respectively.</p> <p>Post this unfortunate incident, MCM has written to the HQ, to allow hiring additional 500 personnel vide Memo.No. MCM/EE(SBM)/2022/151 dated 05.05.2022 to address sanitation needs of even HSIIDC areas, till sanitation tenders are awarded (these tenders already include HSIIDC areas) At present MCM has less than 1000 personnel engaged in sanitation services against an estimated population of 3.5 lakh. The actual population will be known through a spot survey, which is at present being conducted, since the census 2021 has been delayed. But a ballpark estimate informs that the actual population will be above 5 lakh.</p>
2.	<p>The Quantity of waste currently being deposited on account of not having adequately required waste processing plant</p>	<p>The solid waste is being dumped on this site from many years before the constitution of MCM. The composition of waste is of mostly industrial nature as well as waste being dumped by nearby Bulk Waste Generators & slum dwellers. The indiscriminate dumping of industrial waste allegedly took place on this site by industries established near this site.</p> <p>Regular uplifting of garbage and horticultural waste from villages being served by MCM is done and the waste is taken to Bawal, Rewari for processing on HQ-approved rates.</p>
3.	<p>Estimated quantity of legacy waste in terms of tonnage/volume and occupied area</p>	<p>HSIIDC Manesar has not handed over the sanitation services to MCM. Therefore, at this stage MCM is unable to quantify the legacy waste currently being deposited on HSIIDC sites. After the handover, MCM would be able to estimate the quantity of legacy waste lying on similar sites and even process it; however, monetary liability will have to be pre-decided by the HQ (HSIIDC).</p>



4.	Current status on remediation of legacy waste and conservative time which will be taken	MCM is unable to undertake remediation of legacy waste at HSIIDC sites, since there is no approval for it. MCM is ready to bio-remediate the legacy waste lying on the site if, the monetary liability is pre- decided. At present, legacy waste of MCM is being bio-remediated at the dumping site in Bawal, Rewari
5.	On-Site measures required to be taken to control fire incidences and associated actions on safe working of Conservancy staff as well as Rag pickers	<ul style="list-style-type: none"> • On-Site Cameras/Fire alarm need to be installed: MCM can do it if directed or after seeking approval from the HQ • Removal of slums in areas under jurisdiction of HSIIDC may be done, as these slums are a prominent source of dumping and burning of waste in open areas. Hence, their removal is essential to putting an end to the problem • Bioremediation of legacy waste needs to be undertaken • Notice may be issued to Private landowner to make boundary walls around his land to avoid waste being dumped on his land by nearby industrial units, BWGs etc. • Notice to be issued to private landowner strictly, for shifting/removal of slums constructed on his private land • Rag pickers/informal waste pickers should be identified and linked with various government schemes or integrated with Solid Waste Management system, so that they may not be compelled to go back on such sites to earn a living
6.	Habitation around the site and necessity of having off-site emergency management plan (relating to fire, emissions, migration of leachate and gaseous emissions)	<ol style="list-style-type: none"> 1. Site designated officer/in charge of all the activities at the site of incidence to be appointed 2. Emergency Preparedness Response Team to be establish for effective control of emergencies arising out from fire, leachate, and gaseous emissions



		<ol style="list-style-type: none"> 3. Formulation of off-site emergency management plan with proper chain of command, arrangements for proper equipment & safety appliances, liaison with fire services and other emergency services, etc., can help to take timely and appropriate action to save human lives and damage to environment 4. Periodic training of the staffs can be conducted to provide them necessary skills to act appropriately and promptly in emergency situations
7	<p>Remediation of legacy waste in terms of bio-mining may go simultaneously with closure of remaining waste in such a way that it doesn't lead to fire chances like venting of gases if, recovery for energy techno-economically feasible</p>	<p>MCM is ready to bio-remediate the legacy waste lying on the site if monetary liability is pre-decided or if a handover is given (will need HQ approval). At present, legacy waste of Municipal Corporation Manesar is being bio-remediated at dumping site Bawal, Rewari. For the fresh waste, tenders for sanitation, management of C&D waste and door-to-door waste collection are already in process</p>
8	<p>Immediate Plan without waiting for long time taking and tendering cum Contractor oriented works.</p>	<ol style="list-style-type: none"> 1. A survey needs to be undertaken by HSPCB to assess the present status and recommend remedial measures to be undertaken 2. Construction of boundary walls around this site to avoid indiscriminate and illegal dumping of Solid Waste 3. Bio-remediation of legacy waste should be undertaken immediately. MCM is ready to bio-remediate the legacy waste lying on the site if monetary liability is pre-decided 4. Installation of sign boards: displaying messages at the site to prevent people from dumping garbage 5. If MCM takes over the sanitation services of HSIIDC, appropriate

(P)



		<p>measures can be undertaken to restrict dumping of garbage on this site and the same can be ensured</p> <p>6. Notice can be issued again to identified BWGs near this site for on-site processing of waste as per SWM Rules 2016</p> <p>7. Heavy Spot Fine/Challan can be imposed to identified BWGs for processing their waste on-site/dumping garbage in nearby areas</p>
9	Installation of safety and monitoring gadgets like fire alarms, CCTV/Cameras, Fire extinguishers, mock drill performance etc	<ul style="list-style-type: none">• On-site CCTV Cameras, Fire alarms, can be installed• Orientation/training can be imparted to all stakeholders to control similar fire incidents (hazards of leaving unattended ambers in dry and hot weather, which may be a recurrent theme in the ongoing climate change paradigm)• Mock drill/training can be conducted to ensure optimum operational preparedness

9

प्रेषक

नायब तहसीलदार,
कादीपुर।

सेवा में

Regional Officer,
Gurugram Region(S), HSPCB
Gurugram

क्रमांक 1731 /आर0सी0 दिनांक 06-05-2022

विषय:-

Visit of the Monitoring Committee, constituted by the Hon'ble National Green Tribunal, under the Chairmanship of Justice Pritam Pal, Former Judge Punjab and Haryana High Court, now as Chairman of the Monitoring Committee on 30.04.2022 at 10:30 Am to the garbage dumping site spread over an area of 25 acres at Manesar, Distt. Gurugram, Haryana w.r.t. compliance of order date 28.04.2022 in OA No. 303 of 2022 in the matter of News item published in the Times of India dated 26.04.2022 - Titled "Haryana: Massive fire at garbage mound in Manesar, 2 dead."

उपरोक्त विषय में आपके कार्यालय से प्राप्त पत्र क्रमांक HSPCB/2022/68-71 दिनांक 04.05.2022 के संदर्भ में।

विषयाधीन मामले में आपके कार्यालय द्वारा मांगी गई रिपोर्ट साथ संलग्न करके आगामी कार्यवाही हेतु प्रेषित है।

 6/5/22
नायब तहसीलदार
कादीपुर।

कार्यवाही नं. काकोना

दस्तावेज नं. : 128

तस्वील : हरसर

जिला : गुरगाम

साल : 2017-2018

क्र.सं.	प्रेम नारायण	विवरण सहित मालिक नाम	विवरण सहित कारखानेकार	कुल या सिंचाइ के अन्य साधन का नाम	नम्बर खसरा या मुरद्वे और किले का नम्बर	रकबा और किस्म जमीन	दर और संख्या के द्यारे के साथ लगान जो मुजारा देता है	हिस्सा या हकीयत का पैमाना और बाछ का टंग	माल और सवाई के द्यारे सहित मांग	अभियुक्ति
1	शिवदत्त पुत्र मोलरड पुत्र	शिवदत्त पुत्र	शुद्धकारत		35//	4-0 चाही	कच्चा और	कच्चा	रपट नं. 61/6/09/07	
1	अमीचन्द वासीदेर	अमीचन्द			25	8-0 कुल	कच्चा और	कच्चा व परता	य 5//4/09/08	सालम खेवट की धारा 4 व 6 से चुकी है।
1					42//	8-0 चाही	कलैक्टर महोदय जमा	कलैक्टर महोदय जमा	रपट नं. 455/3/3/2015	42//25 (1-15) दिन का अवर्ड हो चुका है।
5					6	8-0 चाही	पर कर	पर कर	रपट नं. 455/3/3/2015	पर आदेश जिला कलैक्टर
15					16	8-0 चाही	लगाने के लिये	लगाने के लिये	रपट नं. 455/3/3/2015	गुजगाबा के अनुसार शमीनाथ
16					25	8-0 चाही	अन्दरून	अन्दरून	रपट नं. 455/3/3/2015	मूलक नम्बरदार के स्थान
25							रकबा 42	रकबा 42	रपट नं. 455/3/3/2015	पर प्रेम पट्टी का अमानाथ
किसे 7							सरकारी तस्वर लेगा	सरकारी तस्वर लेगा	रपट नं. 455/3/3/2015	पुत्र दयाराज निवासी
कुल मजसआ							कुल मजसआ	कुल मजसआ	रपट नं. 455/3/3/2015	काकोना को नम्बरदार
49-0							कुल मजसआ	कुल मजसआ	रपट नं. 455/3/3/2015	नियुक्त किया गया
49-0							कुल मजसआ	कुल मजसआ	रपट नं. 455/3/3/2015	1803 का संदर्भ देना है
49-0 चाही							कुल मजसआ	कुल मजसआ	रपट नं. 455/3/3/2015	

शिवदत्त पुत्र मोलरड पुत्र अमीचन्द वासीदेर

1/926 P.T.O

Handwritten signature and stamp at the bottom left.

17/11/2017

3725

210-कर्मिका हर-20-128 59-रहमील - 2282 फीमा - गुजरात सल्ला - 2017-18

श्रीम सिद्ध, महसिद्ध, सुभेसिद्ध पुत्रान

युद्धकशत व भक्तज्ञा मालकान

43// 21/1 22/2

6-16 चाही 0-16 कुल

कस्ना पडला वधरत खेट न.1

भोरवा 3-9-85के अनुसर सालम खेट का 2/9भाग दीपवन्द मालिक वनाम दी

शेवट या जमावदी न.

खतानी न.

नाम तरफ या पती

विवरण सहित मालिक नाम

विवरण सहित कारखानकार

गुण या सिंचाई के अन्य साधन का नाम

नम्बर खसरा या मुरब्ये और किले का नम्बर

रकबा और विन्म जमीन

दर और संख्या के व्हीरे के साथ लगान जो गुजारा देता है

हिस्सा या रक्तीयत का धारा और धारा

जाल और सवाई के व्हीरे सहित मांगा

अभिमुखित

शेवट या जमावदी न.

नाम तरफ या पती

विवरण सहित मालिक नाम

विवरण सहित कारखानकार

गुण या सिंचाई के अन्य साधन का नाम

नम्बर खसरा या मुरब्ये और किले का नम्बर

रकबा और विन्म जमीन

दर और संख्या के व्हीरे के साथ लगान जो गुजारा देता है

हिस्सा या रक्तीयत का धारा और धारा

जाल और सवाई के व्हीरे सहित मांगा

अभिमुखित

लालचन्द पुत्र धमण्डी

हर तीन समभाग

5/18 भाग

श्रीमती विमला पुत्री

लालचन्द पुत्र

धमण्डी

1/18 भाग

वासिदेव

गणपत पुत्र

गुलजारी पुत्र

धनश्याम

2/9 भाग

वासि

तुलसी,

जयपाल,

रणवीर,

मोहन पुत्रान

दीपवन्द पुत्र

गुलजारी

हर चार समभाग

1/6 भाग

जिला : गुजरात

साल : 2017-2018

बैंक ऑफ इण्डिया आड रत्न है

भोरवा 24-1-92को अराजी किल

न. 43/183-2 महसिद्ध

पुत्र लालचन्द बदले 8000/-

वनाम P.L.M.B.G आड हरन है

रपट न. 6//06/09/2007

5//4/09/2008

से सालम खेट पर धारा

4 व 6 से चुकी है।

रपट न. 299//20/02/2010

315//25/02/2010

Handwritten signature

मे किला न. 47//1/1मिन (2-10)

की धारा 4 व 6 से चुकी है।

रपट न. 534//14/06/2010

से किला न.43//21मिन(6-16)

22मिन,23मिन,

47//1/1मिनका आवाड से चुका है।

चुका है।

1413 विरासत

P.T.O

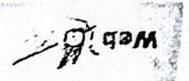
367/926

Print Date : 2019-7-10

श्री : काकीना
 ११११



(पुस्त पदवार) जमावदी



खर या खतीनी न. नाम तरफ या पती	विद्युत संचित आलिक नाम	विद्युत संचित	कारखतकार	बुध या बिचाई के अन्य साधन का नाम	अरबू और किले का नम्बर	रकबा और दर और संख्या के खाते के साथ रकबा या रकबा और संख्या का टंग	संचित खाते के साल और आधिक
-------------------------------	------------------------	---------------	----------	----------------------------------	-----------------------	---	---------------------------

द्वयस्त न. : 128 तदधीन : हरसक जिला : गुज्यास साल : 2017-2018

श्रीमती चन्द्रकला

पुत्री

दीपचन्द पुत्र

1/18 भाग

श्रीमती अरुणदेवि विधा व

सावित्री,

सुजल,

सन्दीप,

श्रीमती पुत्रिया व

रतीपाल,

विन्दर पुत्राल

श्रीधराम पुत्र

गुलजारी

दर साल संभामण

2/9 भाग

वासीदे

श्रीमती सिंद,

सुदकरान व

अकला

आलकाल

सुधीरसिंद पुत्राल

नालचन्द पुत्र

एगुडी

दर तीन संभामण

5/18 भाग

श्रीमती विमला पुत्री

143 भाग

//

172 204

43//

कला

रति न.31738 तिथी

2016/03/15 के अनुसार

जिन जालिया तुलसी

पुत्र दीपचन्द वी

खर न. 143/2 के

खर न. का 40/1229

दिस्सा बरन वी

100000 / - रु. वी

8.10

99-

नाम
जन्म
वर्ष

नाम तरफ या पत्नी	विवरण सहित मालिक नाम	विवरण सहित कार्यालयाकार	कुंए या सिंचाई के अन्य साधन का नाम	नम्बर खसरा या मुराबे और किले का नम्बर	रचना और किले का विस्म जमीन	दर और संख्या के द्यारे के साथ लगान जो मुजारा देता है	विस्सा या इकीयत का धमाना और बाड का ढंग	भाल और सबाई के द्यारे सहित मांग	अभियुक्ति
नालचन्द पुत्र धमण्डी	गुलजारी पुत्र धनराम			21/2	1-4 चाली				सतीश पुत्र रामसिंह के पास ता अदायगी रकम रकमा आड रन् रनेगा
1/18 भाग गणपत पुत्र	गुलजारी पुत्र धनराम			22/1	7-0 कुल 7-0 चाली				रन् रनेगा
2/9 भाग सावित्री पुत्री मांरोराम पुत्र	गुलजारी पुत्र धनराम			23/1	4-7 चाली				रन् रनेगा
गुलजारी पुत्र धनराम	गुलजारी पुत्र धनराम			47//	1-10 चाली				रन् रनेगा
2/63 भाग गुलजारी पुत्र	गुलजारी पुत्र धनराम			किस्ते 11 कुल मजरआ	61-9				रन् रनेगा
2/9 भाग रतीचाल, रविन्द्र पुत्राल मांरोराम पुत्र गुलजारी	गुलजारी पुत्र धनराम			61-9 चाली	0-0 मै.मु.				रन् रनेगा

रकम नं. : 128
तस्वीत : ररररर
जिला : गुजरात
साल : 2017-2018

राजि नं. 4032
दिनांक: 09-03-2018
राशि: 10000000
---गलिन का नाम---
सतीश कुमार
---मुदीलिन का नाम---
तुलसीराम
2 कनाल -0 भरला
खसरा
नं. 43/12, 43/13, 43/18,
43/19, 43/22, 43/21/2
43/22/1, 43/23/1, 43/1
8/2, 43/9, 47/1/1/1/1
• इतकाल धडिग है . 1576 5/1
1450 पारिवारिक हस्तांतरण
1451 पारिवारिक हस्तांतरण

369/926

Print Date : 2019-7-10

P.T.O

(पड़त पटवार) जमावदी

1700

Web

गाँव : धारवाली	पटवारा नं. : 128	तहसील : फरसक	जिला : गुरदास	साल : 2017-2018	अभियुक्ति
पटवार या खतौली नं. जमावदी नं.	विहारा सतिन सारिक नाम	विहारा सतिन सारिक नाम	जुए या सिंघाड के अन्य सापत का नाम	नरवार चसरा या गुएवे और किले का नरवार	रकबा और किले अकील के एकी के साथ सजाना को गुजारा देता है
कमी	विहारा सतिन सारिक नाम	विहारा सतिन सारिक नाम	विहारा सतिन सारिक नाम	विहारा सतिन सारिक नाम	विहारा सतिन सारिक नाम
1/2 भाग	4/21 भाग	4/21 भाग	4/21 भाग	4/21 भाग	4/21 भाग

1/2 भाग 4/21 भाग

20/05/2022

1476 ग्रामिक फरसक 1495 भाग रकबा

नंबर ग्राम	नंबर खाला जमाबंदी शाबर	नाम तरफा या घाट	नाम भूमिक व विवरण	नाम कारातकार व विवरण	नंबर व नाम खेत व रकबा व फिसल जमीन	भयना या नाम	नंबर खाला जमाबंदी जदीर	नाम भूमिक व विवरण	नाम कारातकार व विवरण	नंबर व नाम खेत व रकबा व फिसल जमीन	भयना या नाम	फिसल या कारातकार मय व कारातकार	नाम कारातकार या कारातकार	फिसल या कारातकार मय व कारातकार
---------------	---------------------------------	-----------------------	----------------------------	-------------------------------	---	-------------------	---------------------------------	----------------------------	-------------------------------	---	-------------------	--	-----------------------------------	--

1803

20
8-0 कुल

48//
5
8-0-0

7-15 घाटी
0-5 गे.

घाटी
फिसल 8

7-15 घाटी
0-5 गे.

कुल गे.
कुल भयना
42-5

43//
5

कुल गे.
भयना
1-0

8-0 घाटी
फिसल 8
44-0

हिस्सा क.म.स.
मुल्किलना 21-12-4
1/2 भाग 72-2-8
जोड़
मुल्किलना

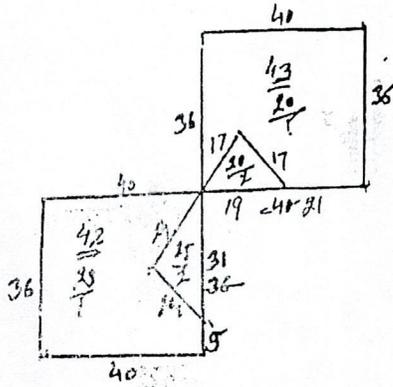


71921

अपना विवरण एवं नोटबंदी का उपरोक्त तालिका में दर्शाया जा रहा है।

उत्तर

नोटबंदी



89

विवरण

न. क्र.	विवरण	उत्तर	रकम
(8-01)	$\frac{42}{25}$ $\frac{25}{2}$ 31	$\frac{42}{25}$ $\frac{25}{2}$ 24	$\frac{1-15}{80}$
(8-02)	$\frac{43}{20}$ $\frac{20}{1}$ 17	$\frac{43}{20}$ $\frac{20}{1}$ 19	$\frac{7-5}{80}$ $\frac{19-15}{80}$

उक्त रकमों अर्जन अनुसार ही दर्ज है।

05/5/22

4/6/2021 LNO(GSN)

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
नम्बर शुमार	नं० खाता जमाबन्दी सावक	नाम तरफ या चाह	नाम मालक मय अहवाल	नाम कारतकार मय अहवाल	नम्बर व नाम खेत व रकबा व किस्म जमीन	मामला या लगान	नम्बर खाता जमाबन्दी जदीद	नाम मालक मय अहवाल	नाम कारतकार मय अहवाल	नम्बर व नाम खेत व रकबा व किस्म जमीन	मामला या लगान	किस्म व तारीख इन्तकाल मय जुर रहन	फॉस दाखल खारज	फोटो पटवारी व तसरिक गिरदावर कानूनगी
1576	143		गुरामी कुठ श्रीधर 40 गोडा	अरसुल	43 238 824-0 980			गुरामी कुठ श्रीधर	अरसुल	43 238 824-0 980		मक 8015 929 018/क	250	23/8/18
			शिकी अरसुल 1189 गोडा		1280 1380 1880			अरसुल		1280 1380 1880		0200 4032		
			गुरामी कुठ श्रीधर 40 गोडा	अरसुल	2114 2270 2347 47			गुरामी कुठ श्रीधर	अरसुल	2114 2270 2347 47		9-3 4032 2018		24/8/18
			गुरामी कुठ श्रीधर 40 गोडा	अरसुल	1110 11			गुरामी कुठ श्रीधर	अरसुल	1110 11				

इस जगह से काटिये कि आसानी से जमाबन्दी के साथ नयी हो सकें।

05/1/2002

श्री ० राजा कांकराला उपतह. दृलपुन जिला अकताम जभाबकी साल २०१७-१८

क्रमिक नंवर	नाम भालक मय वलकीमत	किला नंवर	रकवा	० अंजामत
१.	भीमसिंह पुत्र लालचन्द	$\frac{43}{21}$	6-16	
२.	मधोसिंह पुत्र लालचन्द	1	0-16	
३.	बुधसिंह पुत्र लालचन्द	$2\frac{1}{2}$	0-4	
४.	जिमती वमला पुत्री लालचन्द	$2\frac{2}{3}$	3-13	
५.	गणपत पुत्र गुंलजारी	$\frac{47}{1}$	2-10	
६.	तुलसी पुत्र दीपचन्द	$\frac{1}{2}$		
७.	जयपाल पुत्र दीपचन्द	किला	13-19	
८.	रंगवीर पुत्र दीपचन्द	5		
९.	मोहन पुत्र दीपचन्द			
१०.	जिमती चन्द्रकला पुत्री दीपचन्द			
११.	जिमती भरपाई विधवा भागेराम			
१२.	सावित्री पुत्री भागेराम			
१३.	सुमन पुत्री भागेराम			
१४.	सन्ताप पुत्री भागेराम			
१५.	शोमला पुत्री भागेराम			
१६.	रवीपाल पुत्र भागेराम			
१७.	रविन्द पुत्र भागेराम			

Handwritten signature and date: 22

ग्राम मांजा कांकरौला उपखंड देवरसरा जिला अरराताम जमाव-वर्षा 2017-18

क्रमांक नम्बर	नाम भालिक मम वलकीपद	दिनांक नम्बर	रकबा	कांफिमत
1.	भोभासिंह पुत्र लालचन्द	43		
2.	भदोसिंह पुत्र लालचन्द	9	8-0	
3.	सुभेरासिंह पुत्र लालचन्द	12	8-0	
4.	जिमने विमला स्त्री लालचन्द	13	8-0	
5.	गणपत पुत्र गूलजारी	18	8-0	
6.	सावित्री स्त्री भागेशम	19	8-0	
7.	तुलसी पुत्र दीपचन्द	21/2	1-4	
8.	जमपाल पुत्र दीपचन्द	22/1	7-0	
9.	रणवीर पुत्र दीपचन्द	23/1	4-7	
10.	मोहन पुत्र दीपचन्द	47		
11.	रतीपाल पुत्र भागेशम	1	1-0	
12.	रविन्द पुत्र भागेशम	1		
		कुल 9	54=1	

Handwritten signature and date: 05/5/2022

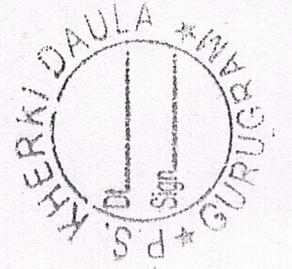
मौजा सखीला उपखंड ० हरद्वार, जिला गुरुग्राम जेम्बे जाबली साल २०१७-१८

क्र.नं	नाम मालिक	किला नं	शकल	कैफियत
1.	विजयलू पुजा शिवरत्न पुजा मौलछड	$\frac{42}{5}$	४ - ७	०००-१८०३ अकलभुडा
२.	सनील कुमार पुजा शिवरत्न पुजा मौलछड	६	४ - ७	
3.	सनील कुमार पुजा शिवरत्न पुजा मौलछड	१५	४ - ७	
		१६	४ - ७	
		२५	४ - ७	
		शिखा ५	<u>५०-०</u>	

Handwritten signature and date: 05/05/2022

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): GURUGRAM P.S. (थाना): KHEDKI DAULA Year (वर्ष): 2022
FIR No. (प्र.सू.रि. सं.): 0181 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 26/04/2022 18:12 hrs
2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धारा(एँ))
1 IPC 1860 304-A
2 IPC 1860 336 *इ.दा. धारा 337, 338 IPC*
3. (a) Occurrence of offence (अपराध की घटना):
I Day (दिन): Monday Date from (दिनांक से): 25/04/2022 Date To (दिनांक तक): 25/04/2022
Time Period (समय अवधि): Pahar 8 Time From (समय से): 21:00 hrs Time To (समय तक): 21:30 hrs
(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 26/04/2022 Time (समय): 18:00 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 039 Date and Time (दिनांक और समय): 26/04/2022 18:12 hrs
4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
I. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST, 07 Km(s) Beat No. (बीट सं.):
(b) Address (पता): सुग्गी गाँव काकरोला गुरुग्राम,
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):
6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):
(a) Name (नाम): विनय कुमार
(b) Father's Name (पिताका नाम): मुनेसवर पासवान
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 2003 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):
(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))
S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (पहचान संख्या)
(h) Occupation (व्यवसाय):
(i) Address (पता):



S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	गांव कांकरौला, KHEDKI DAULA, GURUGRAM, HARYANA, INDIA
2	Permanent Address	गाँव भुआपुर बैरी गंज, BAKHTIARPUR, PATNA, BIHAR, INDIA

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-7703934263

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

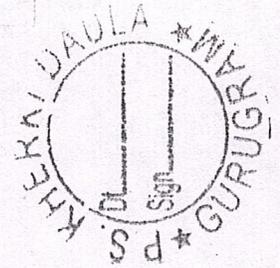
9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)



12. First Information contents (प्रथम सूचना तथ्य):

ब्यान विकास कुमार S/O गुनेरावर पासवान R/O गाँव भुआपुर बैरी गंज थाना बख्तियारपुर जिला पटना बिहार MOB NO 7703934263 उम्र 19 वर्ष ब्यान किया कि मैं उपरोक्त पते का स्थाई निवासी हूँ हम 2 भाई 4 बहने हैं। सभी शादी शुदा हैं बड़ा भाई संतोष पासवान जो मेरे साथ ही गाँव काकरौला में सुनिल यादव के प्लॉट में बनी झुग्गीयो में रहता था उसके बच्चे गाँव में रहते हैं जो कल दिन में गाँव चला गया था। मैं मेरी पत्नि नीमा व मौसी मीना देवी W/O गुदन पासवान R/O पटना (पूर्व) बिहार हमारे साथ झुग्गीयो में रहती थी जिसके 5 लडके हैं। जो गाँव में रहते हैं। सभी शादी शुदा हैं। हम सभी यहाँ कच्ची का काम करते थे मेरी मौसी मीना कि उम्र करीब 48-49 वर्ष थी। कल दिनांक 25-4-22 रात को मेरी पत्नि व मौसी खाना बना रही थी तभी समय करीब 9 साढ़े 9 बजे झुग्गीयो में आग की लपटे उठती दिखाई दी जो आग काफी तेजी से बढ़ रही थी झुग्गीयो में हलचल मच गई जो मैं व मेरी पत्नि वहा से भाग गये और मेरी मौसी वही आग में फंस गई देखते ही देखते आग ने विकराल रूप ले लिया आस पारा की सभी झुग्गीया जल गई सुबह हमने देखा तो मेरी मौसी मीना वहाँ जली हुई अवस्था में पड़ी थी जो यह आग किसी की लापरवाही के कारण लगी है उसके खिलाफ कानूनी कार्यवाही कि जाये मैंने अपना ब्यान लिखा दिया पढ़ लिया जो ठीक है। SD/- विकास ATTESTED BHIM SINGH ASI PS KHERKI DAULA DT-26-4-22. कार्यवाही पुलिस:- कल दिनांक 25-4-22 को मन ASI थाना खेडकी दौला में SDO ड्यूटी पर तैनात था तथा अभियोग संख्या 176/22 U/S 279,304 PART ii IPC थाना खेडकी दौला में साथी सिपाही राकेश न0 5385/GGM मय प्राईवेट वाहन के ईलाका थाना गाँव खेडकी दौला में मौजूद था कि समय करीब 9.40 PM पर मुझे टेलीफोन के माध्यम से सूचना प्राप्त हुई कि गाँव काकरौला में झुग्गीयो में आग लगी हुई है। मौके पर पहुँचे जिस सूचना पर मन ASI मय साथी सिपाही के व प्राईवेट वाहन द्वारा घटना स्थल गाँव काकरौला पहुँचा जहाँ पर आग काफी भीष्ण रूप से लगी हुई थी व झुग्गीयो में लगी आग के कारण चारो तरफ अफरा तफरी मची हुई थी फायर ब्रीगेड कि गाड़िया आग बुझाने में लगी हुई थी जो सूचना पाकर प्रबन्धक थाना मय स्टाफ के हाजिर मौका आये हैं। सभी द्वारा आग बुझाने का प्रयास लगातार जारी रहा और हर सम्भव प्रयास करके आज दिनांक 26-4-22 को झुग्गीयो में लगी भीष्ण आग पर काबु पाया गया है। तथा आग को काबु करने के बाद जली हुई सभी झुग्गीयो को चैक किया गया तो एक जगह जली हुई झुग्गी पर एक महिला कि जली हुई नाश मिली जहाँ पर मृतका की बहन का लडका विकास हाजीर मिला जिसने मृतका कि नाश की पहचान अपनी मीना W/O गुदन पासवान निवासी पटना (पूर्व) बिहार के रूप में हुई है जिसकी सूची पहचान अलग से तैयार की गई है। जो विकास उपरोक्त ने मन ASI को अपना उपरोक्त कथन अंकित कराया है जो शिकायत कर्ता कथन व मौका घटना स्थल के हालात से अपराध धारा 336/304A IPC का होना पाया जाने पर लेख लिखित सिपाही राकेश 5385 के द्वारा अभियोग अचिंत कराने हेतु भेजा जा रहा है। जो SEEN OF CRIME TEAM व उच्च अधिकारियो को मौका पर पहुचने बारे उचित माध्यम से सूचित करे बाद दर्ज कराया अभियोग अभियोग कि फाईल सहित मौका पर सूचित करे मन ASI कार्यवाही 174 CRPC मृतका मीना S/O गुदन उपरोक्त में व्यरत हूँ। स्थान: झुग्गी गाँव काकरौला नजदीक IMT सै0 6 SD/- BHIM SINGH ASI PS KHERKI DAULA DT 26-4-22. थाना की कार्यवाही - उपरोक्त लिखित लेख थाना में प्राप्त होने पर लिखित लेख से अपराध धारा 336.304A IPC का घटित होना पाया जाने पर अभियोग संख्या 181 दिनांक 26.04.2022 धारा 336.304A IPC थाना खेडकी दौला जिला गुरुग्राम में दर्ज रजिस्ट्र किया जाकर अभियोग की प्रंगार प्रतिया तैयार की गई। जो डाक के द्वारा उच्चाधिकारियो वा ईलाका मैजिस्ट्रेट साहब की सेवा में भेजी जाएगी। पुलिस फाईल व असल लिखित लेख के सि0 राकेश 5385/गुरुग्राम को मौका घटना स्थल पर I/O के पास भेजा जा रहा है। श्रीमान जी यह अभियोग ASI ईश्वर सिंह 615/गुरुग्राम की हाजिर में दर्ज रजिस्ट्र किया गया है।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही) : सूचित उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): BHIM SINGH Rank (पद): Asst. SI (Assistant Sub-Inspector)
No. (सं.): 2349/bd to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)
- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)
- (4) Transferred to P.S. (थाना): District (ज़िला):
on point of jurisdiction (के क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (आर.ओ.ए.सी.)

I.I.F.-1 (एकीकृत जाँच फार्म-1)

Signature of Officer in charge, Police Station (थाना प्रभारी के हस्ताक्षर)

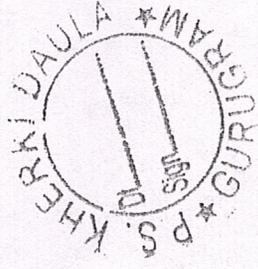
Name (नाम): RAJENDER SINGH

Rank (पद): I (Inspector)

No. (सं.): 231RR

14. Signature / Thumb impression of the complainant / informant (शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):



Sr. No.	Date	Slip Number	Vehicle Number	Gross Weight	Time	Tare Weight	Time	Net Weight	Division	Location
1	14-May-22	9262	HR55AC8511	29.345	8:51	10.260	8:51	19.085	Division-1	Kakrola Gausala
2	14-May-22	9263	RJ02GB1529	39.070	11:46	13.435	9:08	23.635	Division-1	Kakrola Gausala
3	14-May-22	9265	HR55AC8411	28.265	10:23	10.185	10:23	18.080	Division-1	Kakrola Gausala
4	14-May-22	9266	HR55U7022	28.930	10:47	10.170	10:47	18.760	Division-1	Kakrola Gausala
5	15-May-22	9288	RJ32GC5236	50.700	11:32	16.215	9:07	34.485	Division-1	Kakrola Gausala
6	15-May-22	9289	HR55U7022	30.130	14:12	10.170	14:12	19.960	Division-1	Kakrola Gausala
7	15-May-22	9290	HR55AC8511	30.565	14:46	10.260	14:46	20.305	Division-1	Kakrola Gausala
8	15-May-22	9291	HR55AC8411	29.545	14:49	10.185	14:49	19.360	Division-1	Kakrola Gausala
9	16-May-22	9267	HR55R3781	30.690	10:33	10.580	11:51	20.110	Division-2	Manesar Rain Basera
10	16-May-22	9300	RJ32GC9025	46.755	11:44	16.765	7:30	29.990	Division-2	Manesar Rain Basera
11	16-May-22	9301	RJ32GC5604	41.265	12:28	14.225	7:32	27.040	Division-2	Manesar Rain Basera
12	16-May-22	9302	RJ32GC5236	47.310	9:51	16.285	7:34	31.025	Division-1	Kakrola Gausala
13	16-May-22	9303	HR47C2292	40.610	13:24	14.915	7:37	25.695	Division-2	Manesar Rain Basera
14	16-May-22	9304	RJ02GC1326	45.775	14:26	16.200	7:29	29.575	Division-2	Manesar Rain Basera
15	16-May-22	9305	HR55AC8411	25.510	7:51	10.185	7:51	15.375	Division-1	Kakrola Gausala
16	16-May-22	9306	HR38T0097	30.955	15:38	11.215	8:22	19.740	Division-2	Manesar Rain Basera
17	16-May-22	9307	HR55U7022	26.815	8:34	10.170	8:34	16.645	Division-1	Kakrola Gausala
18	16-May-22	9308	HR55AC8511	27.995	8:37	10.260	8:37	17.735	Division-1	Kakrola Gausala
19	16-May-22	9310	RJ02GC1326	47.500	9:21	16.215	9:21	31.235	Division-2	Manesar Rain Basera
20	16-May-22	9311	RJ32GC5646	46.905	9:23	16.535	9:23	30.370	Division-2	Manesar Rain Basera
21	16-May-22	9317	HR55R3781	28.775	17:10	10.550	17:10	18.195	Division-2	Manesar Rain Basera
22	16-May-22	9318	RJ32GC5646	46.690	17:47	16.525	17:47	30.153	Division-1	Kakrola Gausala
23	17-May-22	9326	RJ02GB1529	33.895	11:35	13.435	7:30	20.460	Division-1	Kakrola Gausala
24	17-May-22	9327	RJ32GC9025	49.355	9:50	16.695	7:33	32.660	Division-2	Manesar Rain Basera
25	17-May-22	9328	HR55AK6565	49.705	10:24	17.010	7:36	32.695	Division-2	Manesar Rain Basera
26	17-May-22	9329	RJ32GC5236	47.445	14:18	16.190	7:38	31.255	Division-1	Kakrola Gausala
27	17-May-22	9330	RJ32GC5646	42.855	9:55	16.450	9:55	26.405	Division-2	Manesar Rain Basera
28	17-May-22	9331	HR55AC8511	28.090	12:39	10.265	9:57	17.825	Division-1	Kakrola Gausala
29	17-May-22	9332	HR55AC8411	30.645	12:09	10.140	10:00	20.505	Division-1	Kakrola Gausala

30	17-May-22	9333	HR55U7022	28.100	13:15	10.160	10:28	17.940	Division-1	Kakrola Gausala
31	17-May-22	9334	HR55R3781	31.915	10:53	10.580	10:53	21.335	Division-2	Manesar Rain Basera
32	17-May-22	9335	RJ02GC1326	49.445	12:46	16.235	11:00	33.210	Division-2	Manesar Rain Basera
33	17-May-22	9338	HR55W0792	27.315	16:33	10.150	16:33	17.165	Division-1	Naurangpur
34	17-May-22	9339	RJ02GC1326	47.675	17:19	16.375	17:19	31.300	Division-1	Naurangpur
35	17-May-22	9340	RJ32GC5646	47.475	17:19	16.495	17:19	30.980	Division-1	Naurangpur
36	17-May-22	9341	HR55R3781	30.580	17:48	10.570	17:48	20.010	Division-1	Naurangpur
37	18-May-22	9347	RJ32GC5236	41.500	10:07	16.080	7:38	25.420	Division-1	Naurangpur
38	18-May-22	9348	HR55U7022	23.685	8:15	10.130	8:15	13.555	Division-1	Naurangpur
39	18-May-22	9349	HR55AC8511	25.365	8:43	10.265	8:43	15.100	Division-1	Naurangpur
40	18-May-22	9350	HR55AC8411	23.710	9:06	10.185	9:06	13.525	Division-1	Naurangpur
41	18-May-22	9351	HR55W0792	25.610	9:15	10.150	9:15	15.460	Division-1	Naurangpur
42	18-May-22	9352	RJ02GB1529	33.320	11:37	13.240	9:50	20.080	Division-1	Naurangpur
43	18-May-22	9353	HR55AK6565	40.215	10:02	17.010	10:02	23.205	Division-2	Sector-1
44	18-May-22	9354	HR55AE0976	42.910	10:04	14.510	10:04	28.400	Division-1	Naurangpur
45	18-May-22	9355	HR55R3781	26.155	10:32	10.580	10:32	15.575	Division-1	Naurangpur
46	18-May-22	9356	RJ02GC1326	40.320	11:57	16.100	11:57	24.220	Division-2	Sector-1
47	18-May-22	9357	RJ32GC5646	41.695	12:00	16.450	12:00	25.245	Division-2	Sector-1
48	18-May-22	9358	HR55R3781	30.090	12:53	10.500	12:53	19.590	Division-1	Naurangpur
49	18-May-22	9360	RJ02GC1326	45.510	16:03	16.380	16:03	29.130	Division-1	Naurangpur
50	18-May-22	9361	RJ32GC5646	46.380	16:17	16.635	16:17	29.745	Division-1	Naurangpur
51	18-May-22	9362	HR55AC8511	21.035	17:23	10.265	17:23	10.770	Division-1	Naurangpur
52	18-May-22	9363	HR55R3781	26.125	17:32	10.500	17:32	15.625	Division-1	Naurangpur
53	18-May-22	9364	HR55AC8411	23.620	17:43	10.140	17:43	13.480	Division-1	Naurangpur
54	19-May-22	9371	HR47C7924	41.515	14:59	13.895	7:30	27.620	Division-1	Nawada
55	19-May-22	9372	RJ32GC5646	43.845	14:37	16.600	7:32	27.245	Division-1	Naurangpur
56	19-May-22	9373	RJ02GC1326	46.140	14:39	16.420	7:34	29.720	Division-1	Naurangpur
57	19-May-22	9374	RJ02GB1529	41.930	14:52	13.455	7:50	28.475	Division-1	Naurangpur
58	19-May-22	9376	HR55AC8411	31.915	8:19	10.140	8:19	21.775	Division-1	Naurangpur
59	19-May-22	9378	HR55AC8511	31.720	8:37	10.180	8:37	21.540	Division-1	Naurangpur

60	19-May-22	9379	HR55AE0976	40.380	14:44	14.750	8:42	25.630	Division-1	Nawada
61	19-May-22	9380	HR55AE9030	39.540	14:57	13.810	9:06	25.730	Division-1	Nawada
62	19-May-22	9384	HR55AH6565	49.410	15:46	16.970	14:18	32.440	Division-1	Naurangpur
63	19-May-22	9385	HR55R3781	26.185	14:49	10.570	14:49	15.615	Division-1	Naurangpur
64	19-May-22	9387	HR55AC8511	29.310	15:06	10.180	15:06	19.120	Division-1	Naurangpur
65	19-May-22	9388	HR55AC8411	32.750	15:09	10.140	15:09	22.610	Division-1	Naurangpur
66	19-May-22	9389	HR55U7022	28.970	15:12	10.160	15:12	12.810	Division-1	Naurangpur
67	19-May-22	9391	RJ02GCC1326	44.970	17:51	16.420	17:51	28.550	Division-2	Manesar Rain Basera
							Total	1547.303		

During the visit of monitoring committee on dated 19-05-2022, following officer were present at site:-

Sr. No.	Name & Designation with Department of the officer
1.	Sh. Munish Sharma, IAS, Commissioner, Municipal Corporation, Manesar
2.	Ankita Chaudhary, IAS, SDM, Gurugram (North)
3.	Sandeep Singh, Regional Officer, Haryana State Pollution Control Board, Gurugram (South)
4.	Smt. Alka Chaudhary, Joint Commissioner, Municipal Corporation, Manesar, Gurugram
5.	Sh. Sanjay Kumar, Manager, HSIIDC, Manesar, Gurugram
6.	Sh. Suresh Kumar, HPS, ACP, Manesar, Gurugram

[Indicative Template for Preparation of District Environment Plan – Using DEP Data Sheets]

District Environment Plan for [Name of the District]

[Name of the State] State

[insert a map showing district boundaries, major roads, major towns, rivers, forest area, railway line and forest area / or a picture relevant to District in background]

Logo

Office of District Administration

District Collector [Name of District] District

Office: [Address]

E-Mail:

Contents

1.0 District Profile	4
a. District Administrative Set-up	4
b. Local institutions	4
c. Natural Resources	4
▪ Water bodies.....	4
▪ Availability of water resources.....	4
▪ Forest coverage.....	4
d. Geography & Demography	4
e. Land-use patter	4
f. Climate	5
2.0 Indicative Gap Analysis and Action Plans for complying with Waste Management Rules.....	5
(i) Solid Waste Management	5
a. Current status related to solid Waste management	5
b. Identification of gaps and Action plan:	5
(ii) Plastic waste Management.....	9
(a) Current status related to Plastic waste management	9
(b) Identification of gaps and Action plan:.....	9
(iii) C & D Waste Management	11
▪ a. Current status related to C & D Waste	11
b. Identification of gaps and Action plan:	11
(iv) Biomedical Waste Management.....	13
a. Current Status related to biomedical waste	13
b. Identification of gaps and Action plan:	13
(v) Hazardous Waste Management	15
a. Current Status related to Hazardous Waste Management	15
b. Identification of gaps and action plan:	15
(vi) E-Waste Management	17
a. Current Status related to E-Waste Management	17
b. Identification of gaps and action plan:	17
3.0 Air Quality Management.....	18
a. Current Status related to Air Quality Management.....	18
b. Identification of gaps and action plan:	19
4.0 Water Quality Management	21
4.1 Water Quality Monitoring.....	21

a. Current Status related to Water Quality Management	21
b. Identification of gaps and action plan for water quality monitoring:.....	21
4.2 Domestic Sewage	23
a. Identification of gaps and action plan for treatment of domestic sewage.....	23
b. Identification of gaps and action plan for treatment of domestic sewage:	23
5.0 Industrial wastewater management.....	24
a. Current Status related to Industrial Wastewater Management.....	24
b. Identification of gaps and action plan for industrial wastewater:.....	24
6.0 Mining Activity Management plan.....	25
a. Current Status related to Mining Activity Management.....	25
b. Identification of gaps and action plan:	25
7.0 Noise Pollution Management plan	26
a. Current Status related to Noise Pollution Management	26
b. Identification of gaps and action plan:	26

1.0 District Profile

[Describe location of district not exceeding 500 words – covering the minimum information as below;

- Name of the district and historic importance, when founded, etc.
- Size of district and its rank in State (give geographical areas, % of the State or rank size wise...)
- Lies between [coordinates] and [coordinates] north latitude and [coordinates] and [coordinates] east latitude
- Name of the regions if any (such as hill range, desert, forest coverage, reserved forests, Gats, eco sensitive areas, coastal area, etc..)
- District boundaries [mention names of adjoining districts / regions / states]
- Any information relevant to location...

a. District Administrative Set-up

[show on a district map]

[provide over-all details of The overall district administrator, Subdivisions, revenue circles, community development blocks, panchayats and villages.]

b. Local institutions

[provide details of local prominent over-all details of The overall district administrator, Subdivisions, revenue circles, community development blocks, panchayats and villages.]

c. Natural Resources

- Water bodies
[Give details of river systems and tributaries with text not exceeding 200 words]
- Availability of water resources
[describe with brief text not exceeding 100 words]
- Forest coverage
[give brief details not exceeding 200 words]

d. Geography & Demography

[provide a table showing area, population, rural population, urban population, decennial growth rate, density of population literacy rate, sex ration for both district and State and any other relevant data]

[Content in table may be described in brief text not exceeding 200 words]

e. Land-use patter

[provide a table showing Geographical Area (According to Revenue Paper), Area Under Forest, Net Area Sown. Cropped Area, area Irrigate, Percentage of Net area Irrigated to total area Sown, etc..]

[Content in table may be described in brief text not exceeding 200 words]

f. Climate

[Insert 200 words para describing, seasonal variatins in temperature, rain fall, prevalence of floods, cyclones, landslides, temperatures in seasons, average rain fall, etc.]

2.0 Indicative Gap Analysis and Action Plans for complying with Waste Management Rules

(i) Solid Waste Management

a. Current status related to solid Waste management

	Urban Local bodies	No of Wards	No of Households	Population	Solid Waste Generated per day
1	Municipal corporations (Nagar Nigam or Mahanagar Palika)				
2	Municipalities (Nagar Palikas)				
3	Nagar panchayats (Town area Councils)				

	Local Bodies	No of Village panchayats / Blocks	No of Households	Population	Solid Waste Generated per day
2	Block /Taluk / Mandal Tehsils				
3	Village/Gram Panchayats				

b. Identification of gaps and Action plan:

S. No.	Action points For villages / blocks/ town municipalities / City corporations	Identification of gap	Action Plan	Responsible agencies	Timeline for completion of action plan
1.	Segregation				
(i)	Segregation of waste at source	Whether segregation at source practiced by households and other waste generators	Action plan to achieve segregation at source. Awareness programs, incentives, etc. may be considered		
2	Sweeping				
(i)	Manual Sweeping	Example:	Action plan for reducing gap		

District Environment Plan [Name of District]

S. No.	Action points For villages / blocks/ town municipalities / City corporations	Identification of gap	Action Plan	Responsible agencies	Timeline for completion of action plan
		<ul style="list-style-type: none"> - % or length of road not covered for regular sweeping - Gaps in manpower - Gap in availability of sweeping tools/ equipment - Availability of suitable PPEs 	including method cleaning, frequency of sweeping etc.		
(ii)	Mechanical Road Sweeping & Collection	Gaps if any in achieving targeted area or length of road identified for Mechanical Road Sweeping.	Projected growth / Intended action plan with timelines		
3	Waste Collection				
(i)	100% collection of solid waste	Whether 100% collection achieved?	Action plan to improve existing collection		
(ii)	Arrangement for door to door collection	Arrangement for door to door provided: % of blocks/wards covered	If there is gap, action plan for door to door collection across the district		
(iii)	Waste Collection trolleys with separate compartments	Check availability and adequacy and if it needs upgradation.	Action plan for procurement if required		
(iv)	Mini Collection Trucks with separate compartments	Check if adequate or needs upgradation or not required	[Action plan for procurement if required]		
(v)	Waste Deposition centres (for domestic	Number of deposition centres required and nos available	Details of existing practice and scope for improvement or		

District Environment Plan [Name of District]

S. No.	Action points For villages / blocks/ town municipalities / City corporations	Identification of gap	Action Plan	Responsible agencies	Timeline for completion of action plan
	hazardous wastes)	Or Any alternate arrangement.	implement adequate system		
4.	Waste Transport				
(i)	Review existing infrastructure for waste Transport.	[Check (i) whether existing fleet is adequate (ii) check whether segregated waste transport possible, etc.]	Action plan for short-comings identified.		
(ii)	Bulk Waste Trucks	[check adequacy]	[action plan for procurement if required]		
(iii)	Waste Transfer points	[check whether available / adequacy]	[action plan for installation if required]		
5	Waste Treatment and Disposal				
(i)	Wet-waste Management: On-site composting by bulk waste generators (Authority may decide on requirement as per Rules)	Whether number of bulk waste generators identified for installation	Action for getting onsite composting plants commissioned		
(ii)	Wet-waste Management: Facility(ies) for central Biomethanation / Composting of wets waste.	Whether facility exists / functional / needs upgradation?	If not action plan for developing / upgradation of bio-methanation or composting facility		
(iii)	Dry-Waste Management: Material Recovery for dry-waste fraction	Whether MRF facility exists? / is there any arrangement to sending the dry-waste to any common MRF or	Action plan for use of dry segregated waste in MRF operation		

District Environment Plan [Name of District]

S. No.	Action points For villages / blocks/ town municipalities / City corporations	Identification of gap	Action Plan	Responsible agencies	Timeline for completion of action plan
		sent to Waste to energy plant or % dry-waste converted as RDF or Need to set-up own Waste to Energy plant?			
(iv)	Disposal of inert and non-recyclable wastes: Sanitary Landfill	Does the agency still disposing waste in dumpsites? Whether sanitary landfill available ? / Plan for constructing sanitary landfill or arrangement with ULBs?	Action plan (i) to construct sanitary landfill If required (ii) Action plan to minimise landfilling		
(v)	Remediation of historic / legacy dumpsite	Whether existing old dumpsite if any required remediation as per rules?	Action plan for remediation of legacy / historic dumpsite.		
(vi)	Involvement of NGOs	Whether involvement of NGOs envisaged	NGOs can be involved for management of solid waste campaign		
(vii)	EPR of Producers: Linkage with Producers / Brand Owners	As per rules, producers and brand-owners should facilitate in collection of packaging waste	Action plan for linkage of all producers/brand owners or their PROs for collection of plastic waste		
(viii)	Authorisation of Waste Pickers	Yes/No	List of authorised waste pickers should be available		
(ix)	Preparation of own by-laws to comply with SWM Rules 2016	Yes/No	If not prepared action plan for preparation of by-laws which		

District Environment Plan [Name of District]

S. No.	Action points For villages / blocks/ town municipalities / City corporations	Identification of gap	Action Plan	Responsible agencies	Timeline for completion of action plan
			may be applicable in cantonment Board jurisdiction		

[Action plan should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above. Action plan may dwell upon other relevant action points not mentioned in above table. If required budgetary requirement and provisions may also be mentioned]

(ii) Plastic waste Management

(a) Current status related to Plastic waste management

	Urban Local bodies	Estimated quantity of Plastic Waste Generated per day
1	Municipal corporations (Nagar Nigam or Mahanagar Palika)	
2	Municipalities (Nagar Palikas)	
3	Nagar panchayats (Town area Councils)	

	Local Bodies	Plastic Waste Generated per day
2	Block /Taluk / Mandal Tehsils	
3	Village/Gram Panchayats	

(b) Identification of gaps and Action plan:

S.No.	Action points For village panchayats/ blocks/ municipalities / corporations	Identification of gap	Action plan	Agencies Responsible	Target time for Compliance
1.	Door to Door collection of dry waste including PW	[100%] / [partial %] / [not initiated]	If not 100 %, action plan for door to door collection of SW		
2.	Facilitate organised collection of PW at Waste transfer point or Material	This infrastructure is linked to SW management. May check gaps with respect to:	Within the district outline specific plans for Each village panchayat/block/ municipality / Nagar panchayat	Identify agencies at local and district level to implement and monitor	

S.No.	Action points For village panchayats/ blocks/ municipalities / corporations	Identification of gap	Action plan	Agencies Responsible	Target time for Compliance
	Recovery Facility	<ul style="list-style-type: none"> • Availability of transfer points and material recovery facility • Involvement of informal sector / NGO. • Registering waste pickers • Linkage with PW recyclers • Involvement of producers and brand-owners 	/ Corporations for plastic waste collection	progress respectively	
3.	PW collection Centres	Local Bodies may set-up own centres and also involve producers and brand-owners or their PROs to facilitate setting up of collection centres.	Plastic waste collection centre should be established in adequate numbers. Coordination with State Urban Department may be necessary		
4.	Awareness and education programs implementation	Review existing gaps in creating awareness among public for minimising and recycling PW	Education through mass media, schools, Producer / brand owner campaigns and other channels		
5.	Access to Plastic Waste Disposal Facilities	Check if District has access to PW recycling / utilization or disposal facilities..	Check if PW recycling facilities available at reasonable distance; Channel for sending PW collected to		

S.No.	Action points For village panchayats/ blocks/ municipalities / corporations	Identification of gap	Action plan	Agencies Responsible	Target time for Compliance
			cement plants for processing; Availability of waste plastic oil producing facilities; Linkage with PWD for usage of PW in road making. Action plan at district should involve Urban and Rural Local bodies		

[Action plan should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above. Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement and provisions may also be mentioned]

(iii) C & D Waste Management

- a. Current status related to C & D Waste

Details of Data Requirement	Present Status
Total C & D waste generation in MT per day (As per data from Municipal Corporations / Municipalities)	
Does the District has access to C&D waste recycling facility?	

b. Identification of gaps and Action plan:

S. No.	Action points for blocks / town municipalities / City corporations	Identification of Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
1.	Arrangement for separate collection of C&D waste to C&D waste deposition point.	Check gaps w.r.t to - Separate collection point of C&D Waste - Identification of common C&D waste deposition points	Action plan for every local body in district. District may identify common C&D waste deposition points.		

District Environment Plan [Name of District]

S. No.	Action points for blocks / town municipalities / City corporations	Identification of Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
2.	Whether local authority have fixed user fee on C&D waste and introduced permission system for bulk waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month?	Check gaps with respect to: - Local by-laws to pay user fee - Implementation of a system to permit bulk generators (>20 tons in one day or 300 tons per project)	Common by-laws may be implemented in District. Local C&D waste management plans can be integrated to develop common collection and recycling facilities		
3.	C&D recycling Facility	Check whether district has any C&D waste recycling facility	Action plan for setting up C&D recycling facility in the District or tie-up with any other district or ULB for setting up common facilities. Plan should ensure viable operation of C&D plant including assured market for C&D products.		
4.	Usage of recycled C&D waste in non-structural concrete, paving blocks, lower layers of road pavements, colony and rural roads	Is there any policy on usage or promotion on usage of C&D waste?	Local authority may make give appropriate incentives on usage of C & D waste. A % of usage in public works may be specified / any other scheme.		
5.	ICE on C & D waste management	Is there any sustained system of creating awareness created among local communities.	Action plan for awareness and education		

[Action plan for C&D waste management should cover all village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form as above, however all the components mentioned should be addressed for overall C&D waste management.

Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement and provisions may also be mentioned]

(iv) Biomedical Waste Management

a. Current Status related to biomedical waste

Inventory of BMW in the District	Quantity
Total no. of Bedded Healthcare Facilities	[Nos]
Total no. of non-bedded HCF	[Nos]
No. of HCFs authorised by SPCBs/PCCs	[Nos]
No of Common Biomedical Waste Treatment and Disposal Facilities (CBWTFs)	[Nos]
Capacity of CBWTFs	[in Kg/day]
No. of Deep burials for BMW if any	[Nos]
Quantity of biomedical waste generated per day	[in Kg/day]
Quantity of biomedical waste treated per day	[in Kg/day]

b. Identification of gaps and Action plan:

S. No.	Action points	Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
1.	Inventory and Identification of Healthcare Facilities	Check whether all HCFs including, clinics, hospitals, veterinary hospitals, Aayush hospitals, animal houses, etc generating biomedical waste area identified and authorised by SPCBs/PCCs	Action plan for completing / updating of inventory and authorisation of HCFs by SPCBs/PCCs		
2.	Adequacy of facilities to treat biomedical waste	Check if there is any gap between Quantity of Biomedical Waste generated per day and quantity of Biomedical Waste treated and	Action plan for setting-up CBWTF or providing access to CBWTF with 75Km from places waste generation. Including identification of site		

District Environment Plan [*Name of District*]

		disposed in the district? In case of no access to CBWTFs, adequacy of existing disposal of BMW	for setting up such facility. Action plan for management of BMW through captive facilities in case of no access to CBWTF		
3.	Tracking of BMW	Check whether bar code system is implemented by all HCFs and CBWTFs?	Plan for implementation of bar code system by all HCFs and CBWTFs in the district.		
4.	Awareness and education of healthcare staff	Whether training has been organised for all stakeholders?	Action plan for awareness programs and training to healthcare staff and ULB officials		
5.	Adequacy of funds	Whether adequate funds is allocated to Government health care facilities for bio-medical waste management by State Govt.?	Action plan for ensuring adequate funds to Government health care facilities for bio-medical waste management by State Govt.,.		
6.	Compliance to Rules by HCFs and CBWTFs	Is there any district level mechanism to monitor compliance by Hospitals / HCFs?	Draw action plan to monitor compliance of HCFs and CBWTFs through SPCBs/PCCs.		
7.	District Level Monitoring Committee	Check whether District Level Monitoring Committee has been constitute and meetings are being organised?	Actin plan w.r.t Periodicity of reviews and follow-up by DLMC. Identify teams in health department to monitor compliance.		
8.	Wastewater Treatment	Check if HCFS are required to install ETPs for	Action plan for installation of ETPs		

		wastewater generated.	by HCFs where applicable.		
--	--	-----------------------	---------------------------	--	--

[SPCBs/PCCs is the prescribed authority to ensure implementation of BMW Management Rules, 2016. However, Rules also provides mandates to health department to monitor compliance. Hence Action plan for BMW waste management should cover access to biomedical waste management in entire geographical area of the district village panchayats/ blocks/ town municipalities / City corporations. Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template. If required budgetary requirement for government HCFs may also be mentioned]

(v) Hazardous Waste Management

a. Current Status related to Hazardous Waste Management

[Major source of hazardous waste (HW) is industries and facilities located in the districts, who are required to be regulated under Water (P&CP) Act 174, Air (P&CP) Act 1981 and E(P) Act, 1986 and the Rules notified thereof. Many commercial establishments like automobile repair shops, paint workshops, stores, etc. may also generate small quantities of hazardous waste. The district administration should be aware of the type of hazardous waste generation in their district and adequacy of facilities for safe handling and disposal within or outside District. Linkage of district administration with common TSDFs in the State is necessary to establish system for safe disposal of domestic hazardous waste]

Details of Data Requirement	Present Status
No of Industries generating HW	[Nos.]
Quantity of HW in the district	[MT/Annum]
(i) Quantity of Incinerable HW	[MT/Annum]
(ii) Quantity of land-fillable HW	[MT/Annum]
(iii) Quantity of Recyclable / utilizable HW	[MT/Annum]
No of captive/common TSDF	[Nos of integrated TSDF], [Nos of SLF]. [No of Standalone incinerators]
Contaminated Sites or probable contaminated sites	[Nos]

b. Identification of gaps and action plan:

S. No.	Action points	Identification of Gaps	Action Plan	Responsible agency	Timeline for completion of action plan
1.	Regulation of industries and facilities generating Hazardous Waste	Check whether all hazardous waste industries are identified	SPCB/PCC should ensure that all hazardous waste industries are		

District Environment Plan [Name of District]

		and authorised by SPCBs/PCCs	authorised and a system of safe disposal is in place.		
2.	Establishment of collection centres	Check district has collection centres for hazardous wastes with linkage to common TSDFs / recyclers	Local authority should ensure that adequate number of collection centres should be established and are linked to Common TSDFs.		
3.	Training of workers involved in handling / recycling / disposal of HW	Identify facilities / industries engaged in recycling / pre-processing / disposal of hazardous waste in the district.	Action plan to train the workers on safety aspects through Department of Industries as per provisions under HOWM Rules, 2016		
4.	Availability / Linkage with common TSDF or disposal facility	Check if the generators of HW have access to common TSDF in the State?	Action plan to ensure all generators are linked to TSDF / Action plan in case there is no TSDF in the district or State – in such case evaluate existing storage and captive disposal facilities through SPCBs/PCCs		
5.	Contaminated Sites	Are there any sites where soils / sediments/ groundwater contaminated due to dumping of industrial wastes	Action plan for identification of probable contaminated site, incidents of HW dumping, responsible parties for contaminated site etc. and to remediate contaminated sites...		

[SPCBs/PCCs is the prescribed authority to ensure implementation of Hazardous and Other (Management, Handling and Transboundary Movement) Rules, 2016. Rules also mandates department of industries to ensure training to workers involved in recycling and handling of hazardous wastes. Action plan for HW waste management should cover HW inventory in the district, check whether rules are implemented effectively, a systems for monitoring compliance needs to be in place.

Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template.]

(vi) E-Waste Management

a. Current Status related to E-Waste Management

Details of Data Requirement	Present Status
Inventory of E-Waste in MT/year	MT/Year
Collection centers established by ULBs in the District	[Nos]
Collection centers established by Producers or their PROs	[Nos]
No authorized E-Waste recyclers / Dismantler	[Nos]

b. Identification of gaps and action plan:

S. No.	Action points	Gaps in implementation	Action Plan	Responsible agency	Timeline for completion of action plan
1	Inventory / Generation of E-Waste / Bulk-waste generators	Check whether SPCB/PCC has completed inventory of E-Waste in the District. Inventory of bulk waste generators	Completion of inventory	SPCB/PCC	
2	E-Waste collection points	Availability of E-Waste collection points / call centres / kiosks in villages - Blocks / /towns / cities	Identification / registering E-Waste collection centres in association with Producers - their PROs or Recyclers		
3	Linkage among Stakeholders to channelize E-Waste	Check whether District administration has information on collection centres established by Producers / PROs? Administration should also identify authorised E-Waste recyclers in the district or in State to channelize	Action plan to establish linkages between ULBs / Collection Centres of Producers and PROs / SPCBs / Bulk waste generators / Recyclers / SPCBs / District Administration / Public		

		E-waste collected in District.			
4	Regulation of Illegal E-Waste recycling / dismantling	Prevalence of informal trading, dismantling, and recycling of E-waste is in District	Action plan in coordination with SPCBs/PCCs and District Administration to check this activity.		
5	Integration of informal sector	Whether mechanism exists for bringing informal sector into main stream in collection and recycling of E-Waste	Evolve mechanism by involving producers / PROs.		
6	Awareness and Education	Are there any programs at district level for awareness about E-waste management?	Plan special workshops and awareness campaigns through Producers / PROs		

[CPCB is the prescribed authority to grant Extended Producer Authorisation to various Producers of Electrical and Electronic Equipment being placed on market. Targets for collection of their E-Waste is given to each Producers. Every Producers should have installed a network of collection centres pan India, accordingly, every district should be covered. SPCBs/PCCS are given mandate to ensure implementation of EPR authorisation. Therefore district administration should have all information about collection centres / call centres established by various producers in the District. Such information should be disseminated to public and local administration. Action plan for E-Waste management should cover the aspects of inventory, collection centres for e-waste channelization, linkage with Producers of their PROs, linkage with recyclers, information of bulk waste generators and effective EPR verification by SPCBs. Action plan need not be prepared in Tabular form. SPCBs/PCC should be part of action plan. Action plan may dwell upon other relevant action points not mentioned in above template.]

3.0 Air Quality Management

a. Current Status related to Air Quality Management

Details of Data Requirement	Present Status
Number of Automatic Air Quality monitoring stations in the district. - Operated by SPCB / State Govt / Central govt./ PSU agency : - Operated by Industry:	
Number of manual monitoring States operated by SPCBs	
Name of towns / cities which are failing to comply with national ambient air quality stations	[Names]

District Environment Plan [*Name of District*]

No of air pollution industries	[Nos]
Prominent air polluting sources [Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection)	[Hotspots of air pollution]

b. Identification of gaps and action plan:

S. No.	Action points	Indicative Action Plan	Responsible agency	Timeline for completion of action plan
1.	Identification of prominent air polluting sources?	Carry out inventory of air pollution sources in District including hotspots or areas of concern pertaining to air pollution in association with SPCBs/PCCs may		
2.	Ambient Air quality data?	Plan to get access to available air quality monitoring stations in the District operated by both Public and private agencies.		
3.	Setting up of Continuous Ambient Air Quality Monitoring Station	Like weather station, District may also have ambient air quality monitoring at major urban settlements or populated areas. Action plan may propose setting up at least one CAAQMS in District. Also access data generated by CAAQM stations installed by other pvt/public agencies. District authority in association with local office of SPCB/PCC should also ensure that at least one manual Air Quality monitoring station is available in each city. [District admin may set-up its own network of CAAQMS or manual stations]		

4.	District Level Action Plan for Air Pollution	<p>Action plan should be prepared for both improvement of existing air quality as well as for non-attainment days to national ambient air quality standards.</p> <p>[Measures may include multi sectoral approach for air pollution control such as promotion of public transport, use of green fuels, E-mobility, LPG based cooking, carpeting open areas/kerbs, etc. Action plans envisaged in NCAP project initiated by MoEF&CC may be referred]</p>		
5.	Hotspots of air pollution in District	<p>hotspot with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared</p>		
6.	Awareness on Air Quality	<p>Plan for dissemination of information on local air quality in towns and cities located in District.</p> <p>May consider developing Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air pollution.</p>		

[The district administration is expected know the air quality in the district, identify air polluting sources both industrial and urban area sources and shall monitor mitigation measures and compliance of air polluting sources. District level air quality management plan is necessary to monitor and implement programs for improving air quality in the district. Action plans prepared for 100+ non-attainment cities under NCAP project initiated by MoEF&CC may be referred for drawing district action plan. Action plan need not be prepared in Tabular form. SPCBs/PCC may be part of action plan for control of industrial air pollution. Action plan may dwell upon other relevant action points which are not mentioned in above template.]

4.0 Water Quality Management

4.1 Water Quality Monitoring

a. Current Status related to Water Quality Management

Details of Data Requirement	Present Status
Rivers	[Names and Length of each river in Km]
Length of Coastline (if any)	[in Km]
Nalas/ Drains/Creeks meeting Rivers	[Nos]
Lakes / Ponds	[Nos] and [Area in Hectares]
Total Quantity of sewage from towns and cities in District	[MLD]
Quantity of industrial wastewater	[MLD]
Percentage of untreated sewage	[%]
Details of bore wells and number of permissions given for extraction of groundwater	[Nos]
Groundwater polluted areas if any	[Name of areas]
Polluted river stretches if any	[Length in Km]

b. Identification of gaps and action plan for water quality monitoring:

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
1.	Inventory of water bodies	An environmental monitoring cell shall maintain data of all water bodies (rivers / canals / natural drains / creeks / estuaries / groundwater / ponds / lakes / etc.) in district including its water quality		
2.	Quality of water bodies in the district	Check availability of data on water bodies. Create a district level monitoring cell for periodic monitoring of water bodies for specific parameters in association with SPCBs.		

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
		It is also necessary to disseminate information pertaining to water quality in the form of hoardings on river banks, official websites, etc.		
3.	Hotspots of water contamination	Check trends of water quality and identify hotspot of surface water and ground water. Establish a system or separate cell to monitor water quality. Implement action points for restoration of water quality in association with SPCBs and department of environment.		
4.	Protection of river / lake water front	Action plan should be prepared for control river side open defecation, dumping of Solid waste on river banks, for idol immersion etc.		
5.	Inventory of sources of water pollution	Check whether inventory of all sewage and wastewater discharge points into water bodies in the district. Action plan to complete inventory.		
6.	Oil spill disaster management (for coastal districts)	Whether district oil spill crisis management group and District Oil Spill Disaster Contingency Plan has been created? If not, create District Oil Spill Crisis Management Group and District Oil Spill Disaster Contingency Plan for the district.		
7.	Protection of flood plains	Check whether there is regulation for protection of flood plain encroachment? Action plan should be prepared for protection flood plain and prevention of encroachment.		
8.	Rejuvenation of groundwater	Check availability of groundwater and if required prepare action plan to		

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
		rejuvenate ground water in selected areas. Action plan should be prepared for Rain water harvesting		
9.	Complaints redressal system	Check whether there is any complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online should be available at district level.		

4.2 Domestic Sewage

a. Identification of gaps and action plan for treatment of domestic sewage

Details of Data Requirement	Present Status
No of Class-II towns and above	[Nos]
No of Class-I towns and above	[Nos]
No of Towns STPs installed	[Nos]
No of Towns needing STPs	[Nos]
No of ULBs having partial underground sewerage network	[Nos]
No of towns not having sewerage network	[Nos]
Total Quantity of Sewage generated in District from Class II cities and above	[MLD]
Quantity of treated sewage flowing into Rivers (directly or indirectly)	[MLD]
Quantity of untreated or partially treated sewage (directly or indirectly)	[MLD]
Quantity of sewage flowing into lakes	[MLD]
Total available Treatment Capacity	[MLD]

b. Identification of gaps and action plan for treatment of domestic sewage:

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan
1.	Sewage Treatment Plants (STPs)	Check whether existing capacity of		

		STPs is adequate for treatment of sewage? If no, action plan for additional treatment capacity required should be prepared in association with ULBs / department of UD,		
2.	Underground sewerage network	Check available sewerage network and prepare Action plan for laying of sewerage network in town and cities. The project may be executed through ULBs and Department of UD.		

[Action plan for installing new /up-grading sewage treatment and laying of sewerage network is the mandate of local bodies, being cost intensive action points, the district administration may draw action points in consultation with ULBs and Urban development department. Action plan need not be prepared in Tabular form. ULBs, SPCBs/PCC and UDD may be part of action plan for collection and treatment of sewage. Action plan may also dwell upon other relevant action points which are not mentioned in above template.]

5.0 Industrial wastewater management

a. Current Status related to Industrial Wastewater Management

Number of Red, Orange, Green and White industries in the District	[Nos of Red industries], [Nos of Orange industries], [Nos of Green industries], [Nos of White industries]
No of Industries discharging wastewater	[Nos]
Total Quantity of industrial wastewater generated	[MLD]
Quantity of treated industrial wastewater discharged into Nalas / Rivers	[MLD]
Common Effluent Treatment Facilities	[Nos]
No of Industries meeting Standards	[Nos]
No of Industries not meeting discharge Standards	[Nos]

b. Identification of gaps and action plan for industrial wastewater:

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion
--------	---------------	----------------------	--------------------	-------------------------

District Environment Plan [*Name of District*]

				of action plan
1.	Compliance to discharge norms by Industries	Identify gaps w.r.t industries not meeting the standards. Necessary action be initiated through SPCBs against the industries not meeting the standards.		
2.	Complaint redressal system	Check if there is any complaint redressing system based on Mobile App / Online, is available? If not, a complaint redressing system based on Mobile App / Online portal may be prepared at district level.		

6.0 Mining Activity Management plan

a. Current Status related to Mining Activity Management

Details of Data Requirement	Existing Mining operations
Type of Mining Activity	Name of mines – list may be enclosed] [Sand Mining] / [Iron Ore] / [Bauxite] / [Coal] / Other [specify]
No of licenced Mining operations in the District	[Nos]
% Area covered under mining in the District	%
Area of Sand Mining	[Sq Km]
Area of sand Mining	[River bed] / [Estuary] / [Non -river deposit]

b. Identification of gaps and action plan:

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion

				of action plan
1.	Monitoring of Mining activity	A district level task team may be identified to identify mining activity and to monitor status wither respect to environmental compliance		
2.	Inventory of illegal mining if any mining	Action plan to identify illegal sand and other mining activity in the District through surveillance, patrolling and enforcement. District Level task Force may be constituted for control of illegal mining activity		
3.	Environment compliance by Mining industry	Action plan for periodic verification of compliance to environmental conditions stipulated by SPCBs/PCC, MoEF&CC department of mines etc. SPCBs/PCC may be involved in this activity .		

7.0 Noise Pollution Management plan

a. Current Status related to Noise Pollution Management

Details of Data Requirement	Measurable Outcome
No. of noise measuring devices available with various agencies in district	[Name of agency] [No of analyzers available]

b. Identification of gaps and action plan:

S. No.	Action points	Gaps and Action Plan	Responsible agency	Timeline for completion of action plan

1.	Availability of Sound/Noise Level Meters.	Need to check whether concerned agencies that is ULBs, SHOs, Traffic police and SPCB/PCC have noise level meters. District administration may ensure through an action plan that concerned agencies and environmental cell under district administration have adequate number of portable noise level meters.		
2.	Ambient Noise Level monitoring.	ULBs shall ensure that ambient sound levels comply with notified standards for residential, sensitive zones. An action. Apart from portable analyzers, fixed ambient noise level monitoring stations may be installed in major cities and towns, such stations may be installed by ULBs and SPCB/PCC,		
3.	Signboards in Noise zones	District administration may ensure that adequate number of sign boards installed at sensitive zones in towns / cities in towns and cities . An action plan may be prepared by district authority.		
4.	Complaint redressing system	Action plan may envisage implementing a public complaint redressal system for noise pollution. Such application may be used by SHOs, Traffic police ULBs and SPCBs in the district.		

[District administration may ensure that concerned agencies responsible for control of noise pollution are equipped with adequate number of noise level meters. There should be a system to monitor ambient sound levels to ensure that national ambient noise standards are complied with. Action plan may be implemented through responsible agencies namely SHOs, Traffic police ULBs and SPCBs. Action plan need not be prepared in Tabular form. Action plan may also dwell upon other relevant action points which are not mentioned in above template.]
